## ANNEXURE - A

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW .

## INDEX SHEET

CAUSE TITLE 834. of 1997 CT) Name of the parties O. P. Chawala Versus: Respondents. moliei. Part A.B.C. Page Description of documents Sl No. A IA) neveral moles (cosedismissed on 9/191) copy of order ( 12/23/12) seed) A2-A3 A4 - A31 letition V35-33 A 34 - ALS Afficlant Amerures A46-5. AUT - AUS Perser. for intim selief ent-with afficient Aug -A 575 application Application tes A 56 A57-A62 application for stay with afficient AGS 10 AG4- A68 c.m. application for an h A69- A83 13. C.A. A 84 -93 14 .. R.A -A94-A96 c.on. application for easty disposed A46-A168 Affidavit A109-114 coder sheels of Hic File B/C. destroyed on 9/5/12 Bi- 1389 B-file C1 - C43

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#### GENERAL INDEX



	(Chapter XLI, Rules 2,	(9  and  15)
Nature and number of case	L-2, 39.78	<u> </u>
Name of parties	Chawla u.	Union & India
Date of institution	12-8-8/	Date of decision

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Date.....

Munsarim.

Clerk.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH (C.C. LLCT.

T.A.NO. 854/87(T) (W.P.NO.3978/81)

Redistration O.A. No.

of 199

CAT/Alld/Jud 5555

···O.P.OHAWA

Versus

· Union of india & others

23-A, ThornKill Road

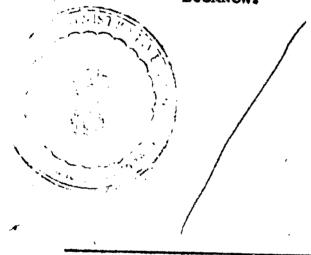
Read. // A/D

Allahabad.

Applicant(s)

Respondent(s)

SHRI B.C.SAKENAG ADVOCATE, NEAR NEW HAIDERABAD POST OFFICE, NEW HAIDERABAD, LUCKNOW.



Please take notice that the applicant above named has presented an Application propy of whereof is enclosed berewith which has been registered in this Tribunal and the Tribunal has 09.1.91 Day of xxxxxxxxxxxxx fixed For ORDERS

If, no appearance ismade on your behalf, your pleader of ny sone one duly authorised to Act and plead on your behalf in the said application; it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this Day 18.12.90 of ----1990.

> For Deputy Registrat (Judicial)

## CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW.

T.A.NO.834 of 1987(T) (W.P.NO.3978/1981)

O.P.Chawala

Applicant.

Union of India & Others

Respondents.

07.1.1991

Hon'ble Mr. D.K.Agrawal, Hon'ble Mr. K.Obayya,

None present for petitioner despite notice, Anil Srivastawa is present for respondents, petition is dismissed for want of prosecutioner without any order as to cost.

Sd/

Sd/

A.M.

J.M.

//True Copy//

Sd/

(Mohd. Umar Khan)

Court Officer,

Central Administrative Tribunal,

Circuit Bench,

LUCKNOW.





In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench) Lucknow.

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# Writ Petition No. 3978 of 1981

C.P.Chawla	Peti	tioner	
. Versus			
Union of India and others	Cpo.Parties		
INDEX		`	
Sl Description of paper	Annex.	Page	
1. rit Petition		1 - 12	
2. Affidavit in waport of the petition.		13 - 14	
3. Letter dated 30.1.1081	1	<b>15 - 1</b> 3	
4. Relevant extract of the letter deed 4.5.1981.	2	17.	
5. Staff notice dated 8.12.1978	3	18	
6. Of icers Posting Order No.72 of 1979.	4	19	
7. Representation dated 25.5.1981	5	20	
Board's letter dated 29.3.1980	. 6	21 - 22	
9. Application for stay.			
10. Office Posting Order Wo.101 of 1981	7	23	
•			

24

11. Officers' Posting Order Mo.69 of 1983

In the Homble High Court of Judicature at Alahabad, (Lucknow Bench), Lucknow.

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Petition under article 225 of the Constitution of India.

Writ Petition No.3978 of 1981

O.P. Chawla, aged about 53 years, son of Sri K.R. Chawla, resident of quarter No.B-92/1, Manak Nagar, Lucknow.

···· Petitioner

#### Versus

- 1. The Union of India through the Director General Assearch Designs and Standards Organisation, Manak Magar, Lucknow.
- 2. Fri A.M. Sovani, adult, father's name not known at present working as enior Architectural Assistant, Architectural Directorate, Research Designs and Standards Organisation, Manak Magar, Lucknow.
- 3. Sri S.C.Pasi, son of Sri Thakur Das Pasi at present posted as Assistant Architect, Architectural Directorate, R.D.S.O., Manak Wagar, Lucknow care of Director, Architectural Directorate, RDSO, Manak Wagar, Lucknow.
- 4. Sri S.C. Salankar, adult, father's name not known at present working as Assistant Architect, Architectural Directorate, R.D. S.O., Manak Nagar, Lucknow, care of the Director, Architectural Directorate, RDSO, Manak Nagar, Lucknow.

  5. Sri S.Y.H. Jaffery at present working as Asstt. Architect, Architectural Directorate, R.D. S.O., Manak Nagar, Lucknow.

  6. Sri O.P. Srivastava, at present working as Asstt. Architect, Architectural Directorate, R.D. S.O., Manak Nagar, Lucknow.

7. Sri Vijay Kumar, at present working as Asstt. Architect, Architectural Directorate, RDSO, Manak Nagar, Lucknow.

.... Opp- Parties.

This humble petition on behalf of the petitioner above named most respectfully showeth:-

- 1. That the petitioner was intially appointed as a Tracer on 11.5.1949 in the Research Designs and Standards Organisation (to be hereinafter called the RD30). The petitioner was thereafter with effect 23.1.1963 promoted to the post of Senior Architectural Assistant and was confirmed on the said post by an office order No.28 of 1966 with retrospective effect from 23.7.1963.
- 2. That a seniority list of Senior Architectural Assistands along with other staff of the architectural directorate of RDSO as on 1.4.1979 was published and circulated. The petitioner's name was shown at serial No.1 amongst Senior Architectural Assistands in scale Rs.700-900 while the name of Sri P.C.Pasi was shown at serial No.4 and that of opposite party No.2 at serial No.7. The respective biodata in respect of the petitioner and Sri P.C.Pasi and oppositeparty No.2 and Sri S.C.Salankar, opposite party No.4 and S/Sri S.Y.H.Jaffery, O.P.Srivastava and Vijay Kumar as given in the said seniority list is as follows:-

Name	Date of Apptt. in RDSO.	Date of Apptt. as Sr. Arch. Assistant.	Date of confirmation as Sr. Arch. Assistant
Petitioner	11,5.1949	23.1.1963	23.7.1963
P.C.Pasi (Opp-Party 3)	21.5.1957	21.3.1967	1.11.1975
A.N.Sovani (Opp-Party 2)	10.10.1967	10.10.1967	7.6.1976
S.C.Salankar (Opp-Party 4)	3.2.1967	15.12.1969	14.10.1977
S.Y.H.Jaffery (Opp-Party 5)	22.4.1963	10.2.1971	10.10.1979
O.P.Srivastava (Opp-Party 6)	14.12.1965	5.6.1972	<u>.</u>
Vijay Kumar (Opp-Party 7)	29.8.1966	22.10.1982	• - • • • • • • • • • • • • • • • • • •

3. That the post of Senior Architectural Assistant is a Group C Class III post in the Architectural Directorate of RDSO.

of the Gazetted Cadres of the Indian Railways decided to restructure Group 'C' cadres and consequently have upgraded Group C (Class III) posts to Group B (Class II) posts on Indian Railways. The said decision was contained in Railway Board's letter No.PC III/80/PS/UPG/1 dated 28.3.1980. The sanction of the Ministry of Railways for upgradation of 546 Class III (Group C) posts in the highest supervisory grades of Rs.940-1030 and Rs.700-900 was accorded. The upgraded posts were required to be pin-pointed by the departments concerned after taking into consideration, certain broad guidelines laid down in the said letter.

That the Ministry of Railways, Railway Board, in furtherance of its letter dated 28.3.1980 accorded sanction to 54 Group 'C' (Class III) posts in the highest s pervisory scales of Rs.840-1040, Rs.650-960 and Rs.700-900 for being upgraded to Group B(Class II) in scale Rs. 650-1200 and Rs.840-1200 respectively by means of letter No.PC-III/80/PS/ UPG/1 dated 30.1.1981. The said sanction for upgradation of 20 posts in the various Engineering Departments of the RDSO is enumerated in the list enclosed to the Railway Board's letter dated 30.1.1981. In a statement enclosed to the said letter 20 posts in various Engineering departments of the RDSO were sanctioned to be upgraded. In the Civil Engineering Department to which the Architectural Directorate belongs six Class III posts had been sanctioned to be upgraded to Class II Group B. A true copy of the said letter dated 30.1.1981 is being annexed as Annexure NO.1 to this petition.

That the opposite -party 1 by means of his letter bearing
No. EI/S/ORB/1(UPG) dated 4.5.1981 had indicated the
to
various wings of the Civil Engineering Department/which

leach of the said six posts sanctioned for being upgraded in the Civil Engineering Department of the RDSO. One post was allotted to the Architectural Directorate for a period of one year or till Class II or Senior Scale posts of Architect/s are created in the RD30 from some of

4.5.1981 is being annexed as annexure No 2 to this petition. That prior to the said manction for upgradation, sanction for upgradation of 10 Group C posts was also accorded by the Ministry of Railways by its letter dated 25.7.1978 and opposite-party No 1 accordingly communicated the distribution of ten ungraded posts from Group C posts to Group B posts and thereby one Class III post in the Architectural

the railways whichever is earlier. The said one post was

required to be identified by the Director(Arch). A true

copy of the relevant extract of the said letter dated

Directorate was allotted for being upgraded by letter No.EI/A/ORG/1(Estt)/Technical dated 16.8.1978.

"hat by means of staff notice dated 14.7.1978 issued on behalf of opposite-party no 1 a departmental selection for Class II (Group B) posts in the architectural Directorate of the ADJO was indicated to be held. The number of existing vacancies for which the panel was required to be drawn up on the basis of the said selection was indicated in the said staff notice as 3 including one reserved for scheduled caste candidates. It was also indicated that the posts for which the selection was being held are temporary work charged posts for railway work.

That on the basis of the said staff notice a selection was held on August 12 and 13, 1970 followed by a supplementary selection held on 30.11.1978 and Ist December, 1978 for temporary work charged posts of Assit. Archifects Class II in the inchinectural directorals of the about The Class III post which was sanctioned for being upgraded

to Class II post by opposite-party No 1's letter dated.

16.3.1978 was not included and taken into consideration for purposes of the said selection. The result of the said selection was communicated by staff notice dated 8.12.1978 and three persons, viz. Sri P.C.Pasi, opposite-party No 2 and one Sri S.C.Salankar were placed on the banel. The panel was stated to be current for a period of two years

from 2.12.1978. A true copy of the said staff notice is

being annexed as Annexure No.3 to this petition.

- That on the basis of the panel Sri P.C. Pasi and opposite-party no.2 were promoted and posted to officiate as Asstt. Architects in Class II (Rs. 650-1200) against the temporary work-charged posts for a period of five months with effect from 13.12.1978 for N.E. Railway work. The said work was completed and came to an end on 14.5.1979. sanction for the workcharged posts for which the selection was held and the panel was drawn up also ceased to exist except the work charged posts against which ri Pasi was promoted sanction for which was after the said date. However, by means of Officers Posting Order No. 72 of 1979 dated 28.5.1979 issued on behalf of opposite-party to 1 the said Sri P.C.Pasi was posted and promoted as a regular measure against the upgraded post of Asstt. Architect in Class II and opposite-party no.2 was allowed to continue to officiate against the post vacated by the said Sri P.C. Pasi for which the sancction was current till 13.6.1979. copy of the said Officers Posting Order No.72 of 1979 is being annexed as Annexure No 4 to this petition.
- 10. That the petitioner aggrieved by the promotion of persons junior to him against the upgraded class III posts had preferred a representation and indicated therein that the selection in question was confined only to fill up

(A)e

entitled to have been considered on the basis of seniority subject to the rejection of unfit for being promoted to the upgraded Class II posts. The last representation in that behalf was dated 26.5.1981. With a view to place on record the contents of the same, a true copy thereof is being annexed as Annexure To 5 to this petition.

A perusal of the said representation would show that the petitioner therein had indicated, which fact is herein again reiterated, that he is the senior most Senior Architectural Assistant in the Architectural Directorate having put in about 19 years of service as Senior Arch. Assistant and had been stagnating in the said post for the last 16 years.

11. That the petitioner was granted an interview by the Director General on 12.6.1981 in respect of his grievance about non-consideration for promotion against the upgraded Class II post. The petitioner was in respect of the said grievance informed that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhausted. The petitioner was further informed that he could not be considered as per his past performance/record. The minutes of the said interview are as follows:-

" Interview with DG on 12.6.1981

### 1. Shri O.P. Chawla, SAA

His grievance has been that being the semior most SAA, he may be considered for promotion against the upgraded post, if necessary after holding a fresh selection. He has been advised that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhausted.

(All)

\$ 7 :-

He has further been informed that he could not be considered as per his past performance/records."

It is stated that the canel for class II which was stated to have been formed and operated is no other panel than the one declared by means of staff notice dated 8.12.1978. It is stated that no departmental selection has been held after the declaration of the said panel for class II posts of Asstt. Architects in the Architectural Directorate of RDSO. The life of the said panel also expired on 2.12.1980 and the said panel is no longer current. This fact the petitioner pointed out to opposite-party no.1 but the same was not noted down in the minutes of the interview.

It is further stated that one Sri L.G. Toye, Director, Architectural Directorate due tomalice and ill-will had awarded four adverse character roll entries to the petitioner during the years 1975 to 1978. A criminal proceeding had already been instituted by the petitioner against the said Director for having committed offences under sections 201 and 204, I.P.C. The said criminal proceedings are still pending in the court of Chief Judicial Magistrate, Lucknow though they were instituted as back as 1977. The summons for appearance against the said Sri L.G. Toye, were issued in 1978 being an accused in the said complaint case. Sri L.G. Toye also had taken action for the petitioners compulsory retirement but the opposite-party no 1 withdrew the notice for compulsory retirement issued by the said Sri Toye when the petitioner made a representation against the same and pointed out that the action for his compulsory retirement had been taken by the said Sri Toye solely on the basis of a crim nal complaint which is pending against him and which had been instituted by the petitioner. annual adverse entries were also actuated by the same halice.



- 12. That though it is stated in the minutes dated
  12.6.1981 that the petitioner "could not be considered as
  per his past performance/records", it is stated that in
  view of the earlier statement in the said noting that a
  fresh selection would be held only if necessary after the
  panel for class II already formed and operated is exhausted,
  the question of considering the petitioners case for
  promotion has not arisen.
- 13. That the petitioner has reasonable apprehension that in view of the statement in the said minutes which shows that the opposite-party no 1 still considers the panel declared by staff notice dated 8.12.1978 as current, the opposite-party no 2 would be given promotion any day hereafter. Sri P.C.Pasi whose name is at serial no.1 of the said staff notice has already been wrongly promoted against another upgraded post sanction for which was accorded in August,1978.
- 14. That the Railway Board by its letter dated 28.3.1980 had indicated in para 4 thereof that the upgraded posts will be treated as general posts to be thrown open to all eligible staff in the various wings of the department. A true copy of the Railway Board's letter dated 28.3.1880 is being annexed as Annexure 6 to this petition.
- the method of recruitment to certain Group A and Group B posts in the Architectural Directorate of the RDSO in supersession of the RDSO(Class I and Class II posts)

  Recruitment Rules, 1967 in so far as they relate to the post of Assistant Director(Architecture). The said rules are called the Railway Research, Designs and Standards Organisation Architectural Directorate(Group A and Group B Posts) Recruitment Rules, 1977 and they came into

effect on the publication in the Gazette of India on October 1,1977, Part II Section 3(1). The post has been classified as a selection post and the manner of promotion has been indicated through selection by a selection committee consisting of Additional Director (Arch), RDSO, Director Standards, Civil RDSO and the Deputy Director General, RDSO. The selection is to include viva voca and also ordinarily a written test. All permanent Group C Technical staff of the Architect Department are eligible who are in grade Rs.650-750(RS) and in higher group C grades provided they have rendered a minium of three years of Rs.550/- either in those grades or in a lower grade.

- 27. That the petitioner is fully eligible for being considered for selection but for reasons best known to the opposite party no.1 the selection for the post of Asstt.

  Architect Class II has not been held since after 1978.
- 18. That the petitioner is his representations has also demanded that the upgraied post of Asstt. Architect Class. II for which sanction was accorded by opposite party no.1 by his letter dated 4.5.1981 be filled up after holding a selection in accodance with R & P Rules but the said selection is not being held on the wrong notion that the panel drawn up and notified by staff notice dated 8.12.1978 is still current and operative.
  - 19. That in view of the stand taken by opposite-party no.1 at the interview held on 12.6.1981 the petitioner had reasonable apprehension that the post of Asstt.Architect Class II which has been upgraded from Class III and has been earmarked for Architectural Directorate would be filled up by promoting opposite party no.2 on the basis of his being on the panel formed and declared in December, 1978.

...10/-

(AM)

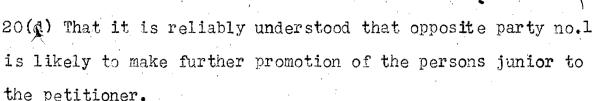
20. That besides the Architectural Directorate, Class III posts have been upgraded to Class II posts in other Directorates of the RDSO also. The upgraded posts in all the other Directorates have been filled up on the basis of seniority subject to the rejection of unfit and no departmental selection has been conducted so far.

20(a) That by means of annexure 3 a panel of three persons was declared for temporary work-charged posts of Assistant Architects Class II in the Architectural Directorate of the RDSO viz., Sri P.C.Pasi, Sri A.N.Sovani and Sri 3.C.Salankar. The said Sri A.N.Sovani had already been impleaded as opposite party No.2.

20(b) That opposite party no. 1 by Officers Posting Order No.101 of 1981 dated 21.8.1981 directed that Sri 3.C.Salankar was further allowed to officiate as Assistant Architect beyond 4.7.1981 against the post of Assistant Director/Arch/JS by operating it in class II till the arrangements are made to fill up the said post on regular basis. A true copy of the said Officers Posting Order dated 21.8.1981 is being annexed as Annexure Yo.7 to this petition.

It is stated that one Sri 3.K.Panjratna who was working as Assistant Director Arch/JS. was transferred to the Northern Railway Headquarters Office, New Delhi resulting in a vacancy in the said post. Oppósite-party no.1 on the basis of his views expressed on 12.6.1981 referred to in para 10 of the writ petition and on the erroneous assumption that the panel declared by means of annexure 3 to the writ petition was still operative has passed an order for the continuance of the said ori S.C.Salankar as an Assistant Architect by down-grading the said post.

20(c) That opposite-party no.1 has further promoted three more persons who are much junior to the petitioner vide Officers Posting Order No.69 of 1983 dated 7.6.1983 is annexed as annexure 1(1) to this petition. ....11/-

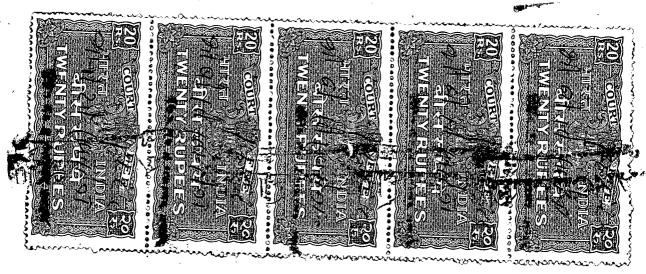


21. That in the circumstances detailed above and having no other equally effective and speedy alternative remedy the petitioner seeks to prefer this writ petition and sets forth the following amonst others.

### GROUNDS.

- (a) Because the panel drawn on the basis of selection held in August 1978 w-as elearly for filling up three temporary work-charged posts of Asstt. Architects and as such the persons placed on the said panel cannot be given benefit of their having been empanelled after the currency of the said panel lapsed on 2.12.1980.
- (b) Because the stand taken by opposite-party no.1 as evident from the minutes of the interview dated 12.6.1981 is clearly untenable by reasons of the fact that the panel declared on 8.12.1978 on its own terms lapsed on 2.12.1980 and cannot be treated as extent any longer.
- (c) Because in view of the fact that no selection in accordance with the provisions of the R & P Rules having been held to fill up the upgraded class II posts of Assistant Architect sanctioned and ear-marked by the letter dated 1.5.1981, the same is required to be filled up on the basis of seniority subject to the rejection of unfit and accordingly there is no justification for not considering the petitioners case for promotion against the said post.
  - (d) Because opposite-party no.2 cannot be granted promotion against the newly upgraded class II post of Assistant Architect on the basis that the panel in which he was empanelled is still current and operative.
  - (e) Because the action of the opposite-party no.1 is clearly colourable and malafide exercise of power with a view to harass the petitioner and deprive him of his





5-92 to 100%

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Petition under article 226 of the Constitution of India

Writ Petition No. 3970 of 1981

Patitioner

#### Versus

The Union of India through the Director General, Research Designs and Standards Organisation, Manaknasar, Lucknow.

2. Sri A.N. Savani, adult, fathers name not know; at present working as Sanior Architectural Assistant, Architectural Directo ate, Research Designs and Standards Officiation, Manaknagar, Lucknow

Opp-parties

right to be promoted for the sole reason that he had instituted criminal proceedings against Sri Toye, Director, Architectural Directorate.

(f) Because there has been a gross violation of the provisions of Articles 14 and 16 of the Constitution of India in as much as the opposite-party no.1 has not filled up the upgraded post in the Architectural Directorate on the basis of seniority subject to the rejection of unfit as has been done in the other Directorate of the RDSO.

WHIREFORE, it is respectfully prayed that this Hon'ble Court be pleased:-

- direction in the nature of mandamus or a writ, order or direction in the nature of mandamus commanding opposite-party no.l to refrain him from filling up the upgraded class II posts of Assistant Architect in the Architectural Directorate of the ADSO on the basis of the panel declared by staff notice dated 8.12.1978 and issue a further direction to fill the post in the absolution of selection on the principle of seniority subject to the rejection of unfit. This Hon'ble Court be further pleased to fix a time limit for the said purpose.
- (ii) to issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hon'ble Court may deem just and proper.
- (iii) That through a suitable writ or direction the Hon'ble Court be cleased to restrain opposite-party no.1 from making promotion of the persons junior to petitioner during the pendency of the writ petition.

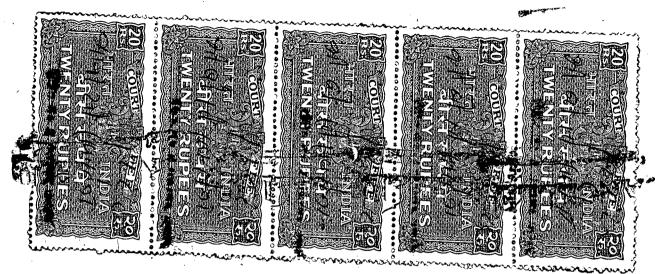
(3.C.Saksena)

Advocate

Counsel for the Petitioner

Dated Lucknow





5-92 12 1000 7 8.

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Petition under article 226 of the Constitution of India

Writ Petition No. 3970 of 1981

O.P.Chavla, aged about 53 years, son of Sri K.R. Chawla, resident of quarter no. B-92/1, Kakangar, Manaknagar Lucknow

Petitioner

versus

The Union of India through the Director General, Rescarch Designs and Standards Organisation, Manaknasar, Lucknow.

2. Sri A.N. Savani, adult, fathers name not know; at present working as Sanior Architectural Assistant, Architectural Directo ate, Research Designs and Standards or samisation, Manaknagar, Lucknow

Opp-parties

AID

This humble petition on behalf of the petitioner above-named most respectfully showeth:-

1. That thepetitioner was initially appointed as a Tracer on 11.5.1949 inthe Research Designs and Standards Organisation (to be bereinafter called the RDSO). The petitioner was thereafter with effect 23.1.1963 promoted to to the post of Senior Architectural Assistant and was confirmed on the said post by anoffice order no. 28 of 1966 with retraspective affect from 23.7.1963.

Assistants along with other staff of the Architectural Director to of the ADSO as \*\*t\*\* on 1.4.1979 was published and circulated. The petitioners name was shown at serial no.1 amongst Senior Architectural Assistants in scale Rs. 700-900 while the name of Dri P.J. Pasi was shownat serial no.4 and that of opposite-party no.2 at serial no. 7. The respective biodata in respect of the petitioner and \*\*tar\*\* Gri P.J. Pasi and opposite-party no.2 as given in the said seniority list is as follows:-

Mame Doto of Apptt. Date of appth. Date of conas Gr.Arch. firmation Assistant as r. .rch ∽ssis⊦ant. 11.5.1949 Detitioner 23.7.1963 23.1.1963 P.V.Pasi 17.11.1955 21.3.1967 1.11.1975 Opp.porty 10.10.1967 10.10.1967 7.6.1976

Assistant is a group of class III post in the

**6** 

Architectur I Directorate of the L.D. C.O.

3. That the Roll by Bor, Lin stry of Railways on a review of the of the azatted eag sof the Indian Rail: sys doe: dotor structure Group 'J' cadr s and considertly have ungraded Gourn C (Class III) posts to Group B (Class II) posts. on Indian Reil ays. The said deiston has contained in Railray Bourds L. tt r n. PC ITI/80/PS/UPG/1 dated 28.3.1980. The senction of the ministry of Railways for ungredut on if 546 Class III (Group C) posts in the highest sup rvisory grades of ns. 940-1030 and hs. 700-900 has accorded. The upgraded posts ore required to be pin-painted by the depart. nts concurred after taking into conside utions e rtain broad guidalin s laid down in the said letter.

4. That the Ministry of Rail ays, Railway Bourd, in furtherance of its letter dated 28.3.1980 accorded sinction to 54 Group '3' (Class III ) posts in the high st supervisory scales of Rs. 840-1040, is. 650 -960 and Rs. 700-900 for being ungraded Group B (Class II) in scale Rs. 650-1200 and Rs. 840-1200 respectively by mans of letter no. PC-III/80/PS/UPG/1 dated 30.1.1981. The said sanction or ungradation of 20 posts in the various Engin ring Depart ints of the R.u.S.O. is onum But. d inthe list enclosed to the Railway Boards letter . dated 30.1.1981. In a state of crolosed to the said letter 20 posts in verious Engineering

departments of the RDSO were sanctioned to be upgraded, In the Civil Engineering Department to which the Architectural Directorate belongs

Weixpostxx six class III posts had been sanctioned to be upgraded to class II, Group B. A true copy of to dated 30.1.1981 said letter /is being annexed as Annexure no. 1 to this petition.

1 etter bearing no. EI/S/ORC/1 (UPG) dated 4.5.1981 had indicated the various wings of the Civil Engineering Department to which each of the said six posts sanctioned for being ungraded in the Civil Engineering Department of the RDSO. One post was allotted to the Architectural Directoral for a period of one year or till Class II or senior scale posts of Architects are created the RDSO from some of the railways whichever earlier. The said one post was required to be identified by the Director, (Arch.). A true of the relevant extract of the said letter

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petition.

6. That prior to the said sanction for sanction for upgradation of 10 Group C also accorded by the Ministry of Railw letter dated 25.7.1978 and opposite-p

accordingly communicated the distrib

4.5.1981 is being annexed as Annexure no.2

18

Architectural Directorate was allotted for being upgraded by letter no; E1/A/ORg/1 (Estt) / Technical dated 16.8.1978.

issued on behalf of opposite party no.1 a departmental selection for Class II (Group B) posts in the Architectrual Directorate of the R.D.S.O was indicated to be hald. The number of existing vacancies for which the panel was required to be drawn up on the basis of the said selection was indicated in the said staff notice as 3 including one reserved for scheduled caste candidates. It was also indicated that the posts for which the selection was being held are temporary work charged posts for railway work.

8. That onthe basis of the said staff notice a selection was held on August 12 and 13, 1978 followed by a supplementary selection held on 30.11.1978 and 1st December, 1978 for temporary work charged posts of Asstt. Architects Class II in the Architectural Directorate of the RDSO. The Class III post which was sanctioned for being upgraded to class II post by opposite-party no.1's letter dated 16.8.1978 was not included and taken into consideration for purposes of the said selection. The result of the said selection was communicated by staff notice dated 8.12.1978 and three parsons, viz., Sri P.U.Pasi, opposite-party no. 2 and one Sri S.U.Skom Solankar were placed on the panel.

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The panel was stated to be current for a period of two years from 2.12.1978. A true copy of the said staff notice is being annexed as inn xure not to this petition.

9. That onthe basis of the pan-1 Sri P.C. Pasi and

opposite-party no. 2 term promoted and posted to

ORs. 650-1200) satisfied to temporary work-of and posts for a period of five months with effect from 13.12.1978 for M.L. wail a work. It satisfies the was complicated and can to to a d on 14.5.1979. The sanction for the arking d posts for which the selection was held and the penal was decide up also consider a wist are pt the ork charge post against which are Post as promoted senction for which was after the soid date. However, by mans of officers Posting where no 72 of 1979 dated 28.5.1979 is an an bitalf of opposite party no.1 the said are no grainst the upgraded post of Asstt. Architect in Class II and opposite-party no.2 was allowed to

10. That the patitioner aggrived by the promotion of presentation to him against the upgraded class III posts had preferred a representation

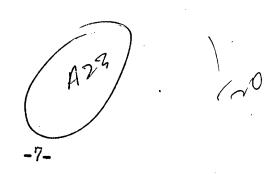
continue to officiate against the post vacated by

the said Sri P.C. Pasi for which the sanction was

current till 13.6.1979. A true copy of the said

Officers Posting Order no. 72 of 1979 is being

annexed as annexure no.4 to this petition.



and indicated threin that the selection in question was confined only to fill up three work-charged temporary posts and as such he was entitled to have been considered on the basis of seniority subject to the rejection of unfit for being promoted to the upgraded Class II posts. The last representation in that behalf was dated 26.5.1981. With a view to place on record the contents of the same, a true copy there of is being annexed as Annexure no.5 to this petition.

A perusal of the said representation would show that the petitioner therein had indicated, which fact is hereinagain reiterated, that he is the seniormost Senior Architectural Assistant in the Architectural Directorate having put in about 19 years of service as Sr. Arch. Assistant and has been stagnating in the said post for the last 16 years.

the Director General on 12.6.1981 in respect of his grievance about non-consideration for promotion against the upgraded class II post. The petition r was in respect of the said grievance informed that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhausted. The petitioner was further informed that he could not be considered as per his paper past performance/record. The minutes of the said interview are as follows:-

SCHOOL STATE OF THE STATE OF TH



"Interview with DG on 12,6,1981

# 1. Shri O.P.Chawla, SAA

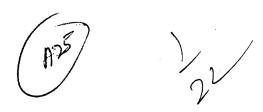
His grievance has beenthat being the senior most SAA, he may be considered for promotion against the upgraded post, if necessary after holding a fresh salection. He has been advised that a fresh selection will be held only if nacessary after the namel for Class II already formed and operated is exhausted. He has further been informed that he could not be considered as perhis past performance/records."

It is stated that the panel for class II which was stated to have been formed and operated is no other panel than the one declared by means of staff notice dated 8.12.1978. It is stated that no departmental selection has been held after the declaration of the said panel for class II posts of Asstt. Architects in the Architectural Directorate The lief of the said panel also emired on of RDSO. 2.12.1980 and the said pamel is no longer current. This fact the petitioner pointed out to oppositeparty no.1 but the same was not noted down in the minutes of the interview.

It is further stated that one Sri L.G. Toye, Director, Architectural Directorate due to malice and ill-will had awarded four adverse character

roll entries to the petitioner during the years 1975 to 1978. A criminal proceeding had already

been instituted by the petitioner against the said



Director for having committed off nees under sections 201 and 204, I.P.C. The said criminal proceedings are still anding in the court of Chief Judicial Magistrite, Lucknow though they were instituted as back as 1977. The summonses for appearance against the said Sri L.G. Toys were issued in 1978 being an accused in the said complaint case. Sri L.G. Toye also had taken action for the petitioners compulsory retirement but the oppositeparty no.1 withdrew the notice for compulsory retirement issued by the said Sri Toye when the petitioner made a representation against the same and pointed out that the action for his compulsory retirement had been taken by the said Sri Toye solely on the basis of a criminal complaint which is pending against himand which had been instituted by the petitioner. The annual adverse entries were also actuated by the same malice.

12.6.1981 that the petitioner "could not be considered as per his past performance/records", it is stated that in view of the earlier statement in the said noting that a fresh selection would be held only if necessary after the panel for class II already formed and operated is exhausted, the tuestion of considering the petitioners case for promotion has not arisen.

13. That the petitioner has reasonable apprenension that in view of the statement in the said minutes

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which it shows that the opposite-party no.1 still considers the panel declared by staff notice dated 8.12.1978 as successful current, the opposite-party no.2 would be given promotion any day hereafter. Sri P.C.Pasi whose name is at sarial no.1 of the said staff notice has already been wrongly promoted against another upgraded post sanction for which was accorded in August 1978.

14. That the Railway Board by its letter dated 28.3.1980 had indicated in para 4 thereof that the upgraded posts will be treated as general posts to be thrown open to all eligible staff in the various..... of the department. A true copy of the Railway Boards said letter dated 28.3.1980 is being annexed as Annexure no.6 to this petition.

regulating the method of recruitment to certain Group A and Group B posts in the Architectural Directorate of the RDSO in supersession of the RDSO ( Class I and Class II) posts) Recruitment Rules, 1967 in so far as they relate to the post of Assistant Director (Architecture). The said rules are called the Railway Research, Designs and Standards Organisation Architectural Directorate (Group A and B posts) Recruitment Rules, 1977 and they came into effect onthe publication in the Gazette of India on October 1, 1977, Part II Section 3 (1). The post has been classified as a

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been indicated through selection by a selection committee consisting of Additional Director (Arch), RDSO, Director Standards, Civil RDSO and the Deputy Director Sceneral, RDSO. The selection is to include viva voce and also ordinarily a written test. Allpromanent Gourp C Technical staff of the Architect Department are eligible who are in grade Rs. 550-750 (RS) and in higher group C grades provided they have rendered a minimum of three years non-fortuitous service after reaching the stage of Rs. 550/- either in those grades or in a lower grade

17. That the petitioner is fully eligible for being considered for selection but for reasons best known to the opposite-party no.1 the selection for the post of Asstt. Architect Class II has not been held since after 1978.

18. That the petitioner in his representations has also demanded that the upgraded post of Asstt. Architect Class II for which sanction was accorded by opposite-party no.1 by his letter dated 4.5.1981 be filled up after holding a selection in accordance with R & P Rules but the said selection is not being held on the wrong notion that the panel drawn up and otified by staff notice dated 8.12.1978 is still rent and opsrative.

hat inview of the stand taken by opposite-party
o.l at the interview held on 12.6.1981 the petitioner

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"20(a) That by means of annexure 3 a panel of three persons was declared for temporary work-charged posts of Assistant Architects Class II in the Architectural Directorate of the R.D.S.O., viz., Sri P.C. Pasi, Sri A.N. Savani and Sri S.C. Solankar. The said Sri A.N.Savani has already been impleaded as opposite-party no.2."

"20(b) That opposite-party no.1 by Officers Posting Order No.101 of 1981 dated 21.8.1981 directed that Sri S.C.Solankar was further allowed to officiate as Assistant Architect beyond 4.7.1981 against the post of Assistant Director/Arch/JS by operating it in class II till the arrangements are made to fill up the said post on regular basis. A true copy of the said Officers Posting Order dated 21.8.1981 is being annexed as Annexure no.7 to this petition.

It is stated that one Sri S.K.Panjratna who was working as Assistant Director Arch/JS was transferred to the Northern Railway Headquarters office, New Delhi resulting in a vacancy in the said post. Opposite-party no.1 on the basis of his views expressed on 12.6.1981 referred to in para 10 of the writ petition and on the erroneous assumption that the panel declared by means of annexure 3 to the writ petition was still operative has passed an order for the continuance of the said Sri S.C.Solankar as an Assistant Architect by downgrading the said post."

allamla april 203.64 having no other equally offective and some and alternative remedy the petitioner seeks to prefer this writ petition and sets forth the following amongst others,

# Ground s:

(a) Because the penal drawn on the basis of selection hald in August 1978 was clearly for filling up three temporary work-charged posts of Asstt. Architects and as such the persons placed on the said panel cannot be given benefit of their having been empanelled after the currency of the said panel lapsed on 2.12.1980.

- (b) Because the stand taken by opposite-party no.1 as evident from the minutes of the interview dated 12.6.1981 is clearly untenable by reasons of the fact that the panel declared on 8.12.1978 on its own terms lapsed on 2.12.1980 and cannot be treated as extant any longer.
- (c) Because in view of the fact that no selection in accordance with the provisions of the R& P Rules having beenheld to fill up the upgraded class II posts of Assistant Architect sanctioned and year-marked by the letter dated 4.5.1981, the same is required to be filled up on the basis of seniority subject to the rejection of unfit and accordingly there is no justification for not considering the patitioners case for promotion against the said post.
- (d) Because opposite-party no.2 cannot be granted promotion against the newly upgraded class II post of Assistant Architect onthe basis that the panel in which he was empanelled is still current and operative.
- (e) Because the action of the opposite-party no.1 is clearly colourable and malafide exercise of power with a view to harass the petitioner and deprive him of his right to be promoted for the sole reason that he had instituted criminal proceedings against Sri Toye, Director, Architectural Directorate.

Box

(A31) /26

(f) Because there has been a gross violation of the provisions of Articles 14 and 16 of the Constitution of India inasmuch as the opposite-party no.1 has not filled up the upgraded post in the Architectural Directorate on the basis of seniority subject to the rejection of unfit as has been done in the other Direct rates of the RDSO.

Wherefore, it is respectfully prayed that this Hon'ble Court be pleased:

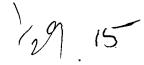
(i) to issue a writ of mandamus or a writ, order or direction in the nature of mandamus commanding opposite-party no.1 to refrain him from filling up the upgraded class II post of Assistant Architect inthe Architectural Directorate of the RDSO on the basis of the panel declared by staff notice dated 8.12.1978 and issue a further direction to fill the post in the abselection of selection on the principle of seniority subject to the rejection of unfit. This Hon'ble Court be further pleased to fix a time limit for the said purpose.

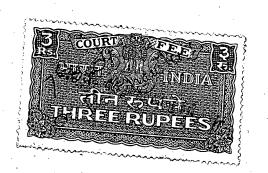
(ii) to issue such other writ, directionor order, including anorder as to costs which in the circumstances of the case this Hon ble Court may deem just and proper.

Dated Lucknow 6.8.1981

Counsel for the petitioner









In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench), Lucknow

Affidavit in

Petition under Article 226 of the Constitution of India

Writ PetitionNo.

of 1981

O.P.Chawla

-Petitioner

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Union of India and another

-Opp-parties

I, O.P. Chawla, aged about 53 years, sonof Sri K.R. Chawla, resident of quarter no. B-92/1, Manaknagar, Lucknow, do here by solemnly take oath and affirm as under:-

- 1. That the deponent is the petitioner in the above noted writ petitionand is fully avauainted with the facts of the case.
- 2. That contents of paras 1 to 20 of the accompany-ing petition are true to my own knowledge.
- 3. That annexures 1 to 20 of the have been compared and are certified to be true copies.

Dated Lucknow 7.8.1981

O CHIER POR CO

Deponent

I, the deponent named above do hereby verify that contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

Dated Lucknow

**4**.8.1981

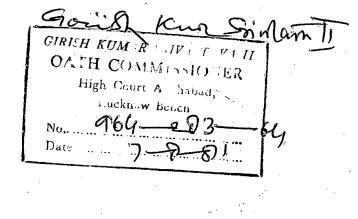
I identify the deponent who has signed in my presence.

R.K. Sixultono (Clerk to Sri B.C. Saksena Advocate)

solemnly affirmed before me on 7-0-0) ~ at 9-35 a.m/p/m by Si O.P. Chawla the deponent who is identified by Sri R.K. Sivesland clerk to Sri B.C. Sapua

Advocate, High Court, Allahabad. I have satisfied myself by examining the deponent that he understands

mysalf by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.





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In the Hom ble High Court of Judicature at Allahabad:

Lucknow Bench: Lucknow.

Writ Patition No. of 1981

O.P.Chawla.....Petitioner.

Union of India and others..... Opposite Parties.

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## Annexure No. 1

(Original in file No.EI/S/O/RG/1(UPG).

Government of India Ministry of Railways

(Railway Board)

No. PC III/80/PS/UPG/1. New Delhi, dt. 30.1.81.

The Director General, RDSO/LKO and others.

Sib: Restructuring of Group 'C' cadres-Upgradation of Group 'C' posts to Group 'B' on Indian Railways.

Further to this Ministry's letter of even number dated 28.3.80 sanction of the Ministry of Railways is communicated to 54 Group 'C' (Class-III) posts in the highest supervisory scales of Rs.840-1040, Rs.650-960, Rs.700-900 in all departments including cach appearance in scale Rx.608x888 Rs.500-900 in the Accounts Department being upgraded to Groyp'B' (Class II) in scale Rs.650-1200 and Rs.840-1200 respectively as per details given in the enclosed statement.

The other conditions laid down in this ministry's letter of even number dated 2.3.80 remain unchanged.

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This has the sanction of the President and issues with the concurrence of the Finance Directorate of the Ministry of Railways.

4. Hindi version will follow.

Jt.Director Establishment (P&A), Reilway
Board.

Statement showing the details of Upgradation from Group 'C' to Group 'B' (enclosure to Railway Board's letter No.PCIII/80/PS/RUPG/1 dt. 30.1.81.

	Documentation and Library	1	post
	Electrical Engineering Dept.	3	posts
	Signal & Telecommunication Dept.	4	posts
	Accounts Department	1	post
	Traffic Department Medical Engineering Deptt.	4	post s
R.D.S.O.	Civil Enginearing Department		post s

20 posts

Grand Total. 54

True Copy



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(P36)

In the Hon' ble High Court of Judicature at Allahabad: Lucknow Bench : Lucknow.

Writ Petition No. cf 1981

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Union of Imia and others .... Opposite Parties.

## Annexure No. 2

Research Designs and Standards Organisation
(Establishment-I Section)

Nc-FI/B/ORG/1(UPG). Lucknow-11, dt. 4.5.81.

Sub: Upgradation of posts from Group 'C' (Class-III) to Gr. B' (Class-II) in the Civil Designs Dta., and Civil Wings of Research Dts.

Ref: Railway Board's letter No.PC-III/80/PS/UPG/1 dt. 28.3.80 and 31x 30.1.81.

Out of 20 posts to be upgraded from Group 'C'
(Class-III) in the highest supervisory scale to
Group 'B' (Class-II) the element of upgradation of
6 (six) posts has been earmarked for the Civil Enge.
Department in this organisation vide Rly.Bd's letter
dt.30.1.81 quoted above.

Since the Civil Enga-Department in this organisation consists of the following wings, it tributed as under:-

9

S.No. Name of the Wing		No. of posts allotted		
1.	B & S Designs	1 post		
2.	Track Designs	1 post		
3.	Research B & F	1 post		
4.	Research Geo Technical	1 post		
5.	Research Track	1 post		
6.	Architectural Dte.	@ 1 post (to be identified by Dir.(Arch).		

@ One post allotted to Architectural Dtc., is for a period of one year or till class II or Senior Scale posts of Architects are created in RDSO from some of the Railways, whichever is earlier.

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In the Hon ble High Court of Judicature at Allahabad: Lucknow Bench: Lucknow.

Writ Petition No. of 1981

Ver sus

Union of India and others.....Opposite-Parties.

### Annexure No. 3

Government of India Ministry of Railways Research Designs am Standards Organisation

### Staff Notice

As a result of selection held on 12th and 13th Aug. 78 followed by a supplementary selection on the 30th Nov. 78 and Ist Dec. 78 for ty. work-charged posts of Asstt. Architects Cl. II in the Architectural Dtc., the following candidates have been declared suitable and are placed on the panel in the order of their seniority.

- 1. Sh. P.C. Pasi
- 2. Sh. A.N.Savani
- 3. Sh. S.C. Solankar

The above panel will be current for a period of 2 years from 2.12.78.

DA: Nil.
Lucknow (S.R.Sharma)
Dt: 7/8.12.78 for Director General.
(File No-E-II/SIN/O/Arch (& (78).

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( A 324)

In the Hon ble High Court of Jucature at Allahabad: Lucknow Bench: Lucknow.

Writ Petition No. of 1981

O.P.Chawla.....Petitioner.

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Union of India and others .... Opposite Parties.

### Annexure No. 4

Government of India
Ministry of Railways
Research Designs and Standards Organisation

Officers Posting Order No. 72 of 1979

## Ref: OPO No. 117 of 1978

promoted and posted to officiate as Asstt. Architect in cl.II (R. 650-1200) against the ty. workcharged post of Asstt. Architect for a period of six months w.e.f. 13.12.78 AN for Eastern Railway work has now been posted against the upgraded post of Asstt. Architect in cl.II (upgraded from Group 'C' Cl.III SAA) w.e.f. 14.5.79 FN. as a regular exactor measure.

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2. Shri A.N. Sovani, Sr. Arch. Asstt., who was promoted & posted to officiate as Asstt. Architect in cl.II (R. 650-1200) against the ty. work-charged post of Asstt. Architect for a period of 5 months w.e.f. 13.12.78 AN for NE Railway work has been allowed to continue to officiate in the same

capacity against the post vacated by Sh.P.C.Pasi, currently sanctioned upto 13.6.79.

(Auth. DG s order dt. 25.5.79 in file No. EII/SIN/0/Arch/78).

File No.EII/SIN/0/ Arch/78. Sd.B.R.Sharma 31.1.79 (B.R.Sharma) for Director General

Lucknow-11 Dt. 28.5.79.

## Distribution

Asstt/Arch. JDF-2 copies, SO(EIII), SO(EIV),
DDS/Tele, DD/Admn, Secy. to DG, RDSO Officers Club,
CA. PA/DY DG, Estate Supervisor, SO (Admn),
Notice Board, S/Sh.P.C.Pasi & AN Sovani, Asstt.
Architect, RDSO/Lucknow, P/files of the abovenamed persons.
Sb/28.5.

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In the Hon ble High Court of Judicature at Allahabad: Lucknew Banch: Lucknew.

Union of India and others .... Opposite Parties.

# annexure No. 5

The Director General, RDSO, Lucknow.

Sir,

Sub: Upgradation of posts from Group 'C'
(Class III) to Group 'B' (Class II) in
the Civil Design Directorate, Civil
Wings of Research Directorate and
Architectural Directorate.

Ref: Railway Board's letter No.PCIII/80/PS/ UPG/1 dated 28.3.80 and 31.1.21.

Reference Board's letter quoted above that

20 posts to be upgraded from Group 'C' (Class III)

in the highest supervisory scale to Group 'B'

(Class II) the element of upgradation of six posts

has been given to the Civil Engineering Department,

out of 6 posts, way one post has been allotted to

Architectural Directorate.

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In this connection, I best to submit that I am senior most senior architectural assistant in the Architectural Directorate having put in a about years service as Sr.Arch. Asstt. and stagnated for the last 16 years. I, therefore, become eligible for upgradation of my post to Group'B'

(Class II) which may please be accorded to me-

I may further add for your kind and sympathetic common consideration that while considering the above upgraded post in Arch.Directorate, due weightage may please be given to me of my seniority according to the instructions contained in the Railway Board's letter No.E(GP)80/2/90 dated 3.10.80 and being a member of the Territorial Army in the Railway Engineer's Unit, as per Railway Board's letter No.E53-ML3/43/3 dated 24.6.54 (para 1083 of the Railway T.A. Manual).

Thanking you,

Yours faithfully.

Dt. 26.5.1981. Senior Architectural Assistant

Ol Chamda

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(AuB)

In the Hon ble High Court of Judicature at Allahabad:
'Lucknow Bench: Lucknow.

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Union Of India and others .... Opposite - Parties.

### Annexure No. 6

Government of India (Bharat Sarkar)

Ministry of Railways (Rail Mantralaya)
(Railway Board)

No. PC-III/80/PS/UPG/1 New Delhi, dt. 28.3.80.

The G.M. All Imian Railways.
CLW. DIW. ICF. IRI SE (Sicundrabed).
I.R.I.A. Track Technology. Pune. RSC Vad od ra.
IRI Mech. and Elect. Engg. Jamalpur.

Sub: Restructuring of Group 'C' cadres - upgradation of Group 'C' (C1.III) post to Group 'B' (Class II) on Indian Railways.

The Ministry of Rlys. have had under revision the Gazetted cadres of the Indian Rlys. An over all ..... of the organisational and management structure of the Ralys. kad has been taken to fill in the structural gaps so as to introduce essential administritive reforms in the system for improving the efficiency. As a result of the revision it has been decided that a total of 546 class III (Group 'C') posts on the Rly/production units should be placed in Class II (Group 'B'). The details of such posts, Department.

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-wise and Raly-wise, are indicated in the enclosed statement.

Accordingly, sanction of the Ministry of Railways communicated to a 546 class III (Group 'C') posts in the highest supervisory scales of R-840-1040 and ks-700-900 in Deptt. other than Accounts Department and in scales Rs-500-900 in the Accounts Department.... upgraded to Class II (Group 'B') in scale Rs-650-1200 and ks-840-1200 respectively, as indicated in the statement referred to above. Particular attention is invited to the instructions given in the statement enclosed.

3. The posts to be upgraded to class II

(Group 'B') should be pin-pointed by you after
taking into consideration the work-load, responsi-bility attached to the posts and keeping in view
the following broad guidelines:-

be disposed of at these levels rather than being

Figrred upwards to the Divisional officers.

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4. The upgraded posts will be treated as general posts to be thrown open to all sligible staff in the various streams off Deptt.

Consequent to upgradation of 546 Group 'C'
(Class III) posts to Group 'B' (Class II) there
will be no reduction in the number of higher grade
posts in various streams in a Department. The
number of posts will, however, be reduced corresponding to the number of higher grade posts
y upgraded to Group 'B' (Class II). The upgradations to class II (Group 'B') will therefore,
chance multiple effects in the promotion prospects
within cl.III (Group 'C') to higher grade. In
other words there would be an upward movement within
class III (Gp. 'C').

The upgraded posts to (Gp. B') (Class II) should have standard designations as provided in the statement relevant Recruitment Rules. It, however, it is considered as capable \*to give a new designation to any of the upgraded pots posts, the matter should be referred to this Ministry.

7. It may also be noted that through the above mentioned upgradations such of the class II (Gp. B) posts which fall within the ambit of this letter and for which the Ministry has been approached and have not been sanctioned so far, should be duly adjusted.

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The posts which are parmanent in the lower de may be treated as parmanent in upgrades scale.

- 9. The upgrades posts allocated to each deptt.
  (as per waxiowers enclosed statement) should be prigin rigidly adhered to.
- 10. Full particulars of the posts plus promoted upgradation may please be intimated to this Ministry as early as possible, also indicating the dates from which these are filled up.
- The upgraded posts should take effect from the date these are actually filled up as per the ext instant procedure.
- 12. This has the sanction of the proventer.

  President and issues with with the concurrence of Finance Directorate of the Ministry of Railways.

Sd/-(K.K.Midha) Encl: Jt. Director, Pay Commission, one statement. Railway Board.

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In the Honbli High Court of Judicenture At Allahubad वादी मुद्दई For Pitilioner प्रतिवादी (मुद्दालेह) <sub>४</sub>

O. P. Chawler

वादो (मुहई) (अपीलान्ट)

बनाम

Unian of India Jothers statel [महालेह] (रेस्पांडेन्ट)

िने मुकद्दमा सन् १६ 🖯 / पेशी की ता० ई० 38 जपर लिखे मुकद्दमा में अपनी और से श्री

1/2 13. C. Sulsena Holvocato एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा [इकरार] करता हूँ आरे लिखे देता हूँ इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी स्रोर से डिगरी जारो करावें श्रीर रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपन्ती [फरीकसानी] का दाखिल किया रुपया अपने या हमारे हस्ताचर-युवत [दस्तखती] रसीद में लेवें या पेच-नियुक्त करें। वकील महोदय द्वारा की

गई वह सब कार्यवाही हमको सर्वथा स्वीकार है श्रीर होगी मैं यह भो स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदय पैरवी में एक तरफा मेरे विजाफ फैसला हो जाता है उसकी जिम्मेदारी मोरे वकील पर नहीं होगी । इसलिए यह न्वकालतनामा दिया कि प्रमाण रहे और समय∫पूर काम आवे।

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In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow



Application for interim relief

7002

C.M.Application No.

(W) of 1981

63479 of 1981 Writ Petition No.

O.P.Chawla, aged about 53 years, son of Sri K.R. Chawla, resident of quarter no. B.92/1, Manaknagar, Lucknow

-Petitionerap plica nt

#### versus

1. The Union of India through the Director General, Research Designs and Standards Organisation, Mankanagar, Lucknow

2.Sri A.N. Savani, adult, fathers name not known at present working as Senior Architectural Assistant Architectural Directorate, Research, Designs and Standard Organisation, Manaknagar, Lucknow

Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

That on the basis of the facts stated and

applicant prays that this Hon'ble Court be pleased:

(i) to pass an interimorder restraining oppositeparty no.1 frompromoting opposite-party no.2 to the upgraded Class II post of Assistant Architect in the Architectural Directorate of the RDSO on the basis of the said opposite-party being on the panel circulated by means of staff notice dated 8.12.1978.

(ii) to issue an interim mandanus requirint oppositeparty no.1 to consider the petitioners case for promotion to the said upgraded post on the principle of seniority subject to the rejection of unfit within a month or such reasonable time as this Hon'ble Court may in the circumstances of the case consider just and proper.

(iii) to pass such other order as in the circumstances of the case this Hon'ble Court may deem just and proper.

Dated Lucknow

6.8.1981

Counsel for the applicant

(pug)

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In the Hon'ble High Court of Judicature at Allahabad; (Lucknow Bench), Lucknow

FRANCE INDICATED AND A STATE OF THE PARTY OF

Application for amendment

C.M. Application No.

(w) of 1981

who as

Writ Petition no. 3978 of 1981

O.P. Chawla

--Petitionerapplicant

versus

The Union of Indid and another

--Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

- 1. That due to certain orders passed subsequent to the filing of the writ petition an amendment in the writ petition has become necessary; hence this application.
- 2. That on 12.8.1981 a Division Beach of this Hon'ble Court was pleased to admit the saidwrit petition and pass an interim order mx inter alia restraining opposite-party no.1 from promoting opposite-party no. 2 to the Class Gazetted post of Assistant Architect in the Architectural Directorate of the RDSO.

for

-2-

3. That the following be allowed to be added as paras 20(a) and 20(b):

"20(a) . That by means of annexure 3 a panel of three fixe persons was declared for temporary work-charged posts of Assistant Architects Class II in the Architectural Directorate of the R.D.S.O viz., Sri P.C.Pasi, Sri A.N. Savani and Sri S.C.Solankar. The said Sri A.N.Savani has already been impleaded as opposite-party no.2."

"20(b) That opposite-party no.1 by Officers posting Order no. 101 of 1981 dated 21.8.1981 directed that Sri S.C. (Sblankar was further allowed to officiate as Assistant Architect beyond 4.7.1981 against the post of Assistant Director/ Arch/ JS by operating it in class II till the arrangements are made to fill up the said post on regular basis. A true copy of the said Officers Posting Order dated 21.8.1981 is being annexed as Annexure no. 7 to this petition.

It is stated that one Sri S.K.Panjratna who was working as Assistant Director Arch/Js. was transferred to the Norther Railway Headquarters office, New Delhi resulting in a vacancy in the said post. Opposite-party no.1 on the basis of his views expressoon 12.6-1981 referred to in para 10 of the writ petition and on the erroneous assumption that the

for

panel declared by means of annexure 3 to the writ petition was still operative has passed an order for the continuance of the said Sri S.C. Solankar as an Assistant Dimestor by downgrading thesaid post."

4. That in the array of parties it has become necessary to implied the said Sri S.C. Solankar and Sri P.C. Pasi as opposite-parties and they be permitted to be added as opposite-parties 3 and 4.

"3. Sri P.C.Pasi, son of Sri Thakur Das Pasi at present posted as Assistant Architect, Architectural Directorate, R.D.S.O. ManakNagar, Lucknow care of 'Assistant Director, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow "

"4.S.C.Solankar, adult, father sname not known at present working as Assistant Architect, Architectural Directorate, RDSO, Manak Nagar, Lucknow, care of the Director, Architectural Directorate, RDSO, Manak Nagar, Lucknow."

wherefore, it is respectfully prayed that this Hon'ble Court be pleased to permit the amendments prayed for in the body of this application to be incorporated in the body of the petition and in the array of the opposite parties.

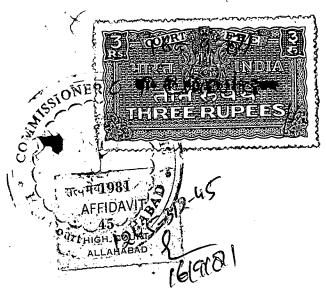
Da tad Luckmw 15.9.1981

(B.C. Saksena)
Advocate
Counsel for the applicant



In the Hon'ble High Court of Judicature at Allahabad,

(Lucknow Bench), Lucknow



Af fidavit

in

Application for amendment

Re:

Writ Patition no. 3978 of 1981

O.P.Chawla

--Petitionerapplicant

versus

The Union of India and another

-- Opp-parties



I, O.P. Chawla, aged about 53 years, sonof Sri K.B. Chawla, resident of quarter no. B-92/1, Manak Nagar, Lucknow, the above-named petitioner do hereby solemnly take oath and affirm as under:-

- 1. That due to certain orders passed subsequent to the filing of the writ petition an amandment in the writ petition has become necessary; hence the accompanying application.
- 2. That on 12.8.1981 a Division Bench of this Hon'ble Court was pleased to admit the said writ petition

el Clamba

and pass an intrimorder inter alia restraining opposite-party no.1 from promoting opposite-party no.2 to the class II Gazetted post of Assistant Architect in the Architectural Directorate of the RDSO.

3. That by means of annexures 3 a panel of three persons was declared for temporary work-charged posts of Assistant Architects Class II in the Architectural Directorate of the A.D.S.O., Viz., Sri P.C.Pasi, Sri A.N.Savani, and Sri S.C.Solankar. Thesaid Sri A.N.Savani has already been impleaded as opposite-party no.2.

4. That opposite-party no.1 by Officers Posting Order no. 101 of 1981 dated 21.8.1981 directed that Sri S.C. Solankar was further allowed to officiate as Assistant Architect beyond 4.7.1981 against the post of Assistant Director/Arch/JS by operating it in class II till the arrangements are made to fill up the said post on regular basis. A true copy of the said officers posting order dated 21.8.1981 is being annexed as Annexure no.7 to this affidavit.

It is stated that one Sri S.K.Pangratna, who was working as Assistant Director Arch/JS. was transferred to the Northern Railway Headquarters office, New Delhi resulting in a vacancy in the said post. Opposite-party no.1 on the basis

OUR ALLAND

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of his views expressed on 12.6.1981 referred to in para 10 of the writ petition and on the erroneous assumption that the panel declared by means of annexure 3 to the writ petition was still operative has passed an order for the continuance of the said Sri S.C. Solankar as an Assistant Architect by down-grading the said post.

5. That in the array of parties it has become necessary to implead the said Sri S.C. Solankar and Sri P.C. Pasi as opposite-parties and they be permitted to be impleaded as opposite-parties nos. 3 and 4.

Dated Lucknow 16.9.1981

Deponent

I, the deponent named above do hereby verify that contents of paras 1 to 5 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed; so

Dated Lucknow 16.9.1981

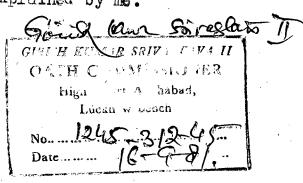
Deponent

my presence.

I identify the deponent who has signed in

(Clerk to Sri B.C. Saksena, Advocate)

Solemnly affirmed before me on 16-9-01 at 121 a.m/p.m by the deponent who is identified by Sri R-Rs make clerk to Sri Recarded advocate, High Court, Allahabad. I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been ead out and explained by me.



COULD ALLIANT



In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Writ Patition No.3978 of 1981

O.P. Chawla

--Petitioner

versus

The Union of India and another

-- Opp-parties

## Annexure no. 7

GOVERNMENT OF INDIA MINISTRY OF RAILWAYS RESEARCH DESIGNS AND STANDARDS ORGANISATION

Officer Posting Order mo.101 of 1981

Shri S.C. Solankar, who was allowed tocontinue to officiate as Asstt. Arch. up to 4.7.81 in the leave vacancy of Shri P.C. Pasi in terms of OPO no.91 of 1981 is further allowed to continue officiating in the same capacity beyond 4.7.1981 against the post of Asstt. Director/Arch/JS by operating it in class II till the arrangements are made to fill up the said post on regular basis.

(Auth: DG's order dated 5.8.1981 in file no. EII/SLN/O/Arch).

Sd. B.R. Sharma 21.8.1981 For Director General

File no. EII/SLN/O/Arch, Manaknagar, Lucknow-11 Dated 21.8.1981

Distribution
Director/Arch, Asstt. /Arch SOE-3 JDF CA SO/Admn.
DD/ Admn. So/Pass, SoE-4, ADE/Tele, Secy to DG Estate & Sup. PA/Dy.DG Sh. S.C. Salankar, Asstt. Arch,
RDSO/LKO.

of thanks



Howble High Cart Jeolications at Allchasal, hvekrow isench hvelvittela वादी(मुहई) वकालतनामा का प्रतिवादी (मुदाअलेह) w. f. 160 वादी (मुहई) O. P. Chawle प्रतिवादी (मुदालेह) enion of India 2 o Harin Hors पेशी की ता० नं० मुकद्दमा ऊपर लिखे मुकद्दमा में अपनी ओर से श्री Advoed: (Kigh Court) assis को अपना वक्रील नियुक्त करके प्रतिज्ञा [इकरार] करता हूँ अगर लिखे देता हूँ इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी स्रोर से डिगरी जारी करावें ख्रीर रुपया वसूज करें या सुजहनामा या इकवाल दावा तथा अपील ब निगरानी हमारी और से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें मा हमारी या विपन्ती [फरीकसानी] का रसाद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की क्रीई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या कि के कि दाखित किया रुपया अपने या हमारे हस्ताचर-युक्त [दस्तखती] स्वीकार करता हूँ कि मै हर पेशी पर स्वयं या किसा अपने पैरो को मेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफा मोरे खिलाफ फैसला हो जाता है उसकी जिम्मोदारी मोरे वकील पर न होगी। इसलिए यह वकालतनामा लिख् दिया कि प्रमाण रहे श्रीर समय पर काम श्रावे। हस्ताच्र साची (गवाह) - महीना  $\mathscr{D}$   $\mathcal{S}$ ,

(F3).

In the Hon ble High Court of Judicature at Allahabad,

Luckm w Bench, Luckm w.

C.M. Application No.

of 1983.

In re:

writ Petition No.3978 of 1981.



O.P. Chawla

Applicant/ Patitioner.

Versus

The union of India and others. . Opposite parties.

Application for Stay of promotion of incumbents who are junior to the applicant.

The above named applicant/petitioner most respectfully begs to submit as unser:

in the accompanying afficient it is respectfully prayed that this Hon ble Court be graciously pleased to stay the operation of the staff posting orders no. 69 dated 7-6-1983 and also direct the respondents not to make any promotion of the persons junior to the applicant/petitioner during the pendency of the above noted writ petition.

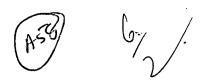
Lucknow, dated :

18-6-1983.

(Sadanand Shukla)

Counsel for the applicant/petitioner.

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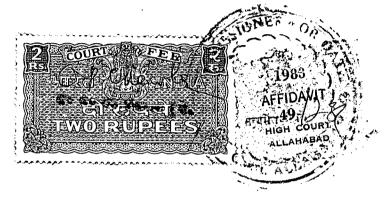
In the Hon'ble High court of Judicature at Allahabad,
Lucknow Bench, Lucknow.

C.M. Application No.

of 1983.

In re:

Writ Petition No. 3978 of 1981



.O.P. Chawla

Applicant/Petitioner

Versus

The Union of India and others.

Opposite parties.

Afficavit in support of application for stay of promotions of the incumbents who are junior to the deponent/applicant.

I, 0.P. Chawla, aged about 56 years, son of Sri K.R. Chawla, resident of B-92/1, Manak Nagar, Lucknow do hereby depose and solemnly affirm as under:-

- 1. That the esponent is himself the applicant and as such he is fully conversant with the facts deposed to hereinafter.
- 2. That the deponent is the confirmed senior-most Chief Architectural Assistant in the Architectural pirectorate of the R.D.S.O., Lucknow and so far has put in about 34 years of continuous service in different capacities in the R.D.S.O. The post of

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Chief Architectural Assistant is Group -C, Class III post in the Architectural Directorate.

- That the Ministry of Railways vide Railway

  Board's letter no. DC/111/80/DS/UPG/1 dated 28-3-1980

  restructured the Group-C Class III posts on the

  Indian Railways to Group -B Class II post. As a

  result of this upgradation about 20 posts in the

  various engineering apartments of the R.D.S.O. were

  to be upgraded. In this process one post fell to the

  lost of Architectural department.
- That the respondent no. 1 through two tests dated 500000 12,13 August, 1978 and dated 30-11-1978 prepared a panel of 3 persons of work-charged posts for filling the vacancy. All the three persons selected in this panel were junior to the deponent.
- 5. That the deponent aggrieved by this selection moved a writ petition in the shon ble court which was admitted and is numbered as 3978 of 1981.
- of persons k junior to the gap bnent.
- 7. That the aforesaid writ petition was admitted and interim relief granted solely on the ground that the petitioner though being senior-most man in his cadre was superseded by his junior.

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8. That while the said writ petition is still

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the respondents have not filed any counter to the same, they have again posted three persons who are much more junior to the apponent. Not only this these persons are junior even to those persons whose promotion was stayed by the Hon'ble Court in the aforesaid writ petition. The office order no. 69 dated 7-6-1983 posting and promoting three juniors to the petitioner is annexed as Annexure no. 1 to this affidavit. These promotions have been made and her bars

9. That the deponent has reasonable apprehension that the respondent no. 1 is likely to promote three more persons to Group-B Class II posts in the near future.

- no. 69 dated 7-6-1983 is not stayed immediately, the writ petition who become infructuous, for on one side the promotion of 3 juniors promoted earlier is stayed, on the other side the respondents will get a licence to promote the juniors to the petitioner.
- 11. That if immediate action is not taken in the matter, the deponent will suffer irreparable loss which cannot be compensated in terms of money.
- 12. That the seponent has only about  $2\frac{1}{2}$  years to retire and thus he may be the period of pendency of the aforesaid writ petition.

NOTE OF STATE OF STAT

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That due to extreme exigency the deponent is filing this afficavit for consideration of this Hon'ble Court.

Lucknow, dated s 76-6-1983•

### Verification.

I, the above named deponent, do hereby verify that the contents of paras / to 13 Of this affidavit are true to my own knowledge and the contents of paras are believed by me to be true on the basis of legal advice, that no part of it is false and nothing material is sbeen concealed, so help me God.

Lucknow, dated : *|6 -6-1983*•

I identify the deponent who has

signed before me.

Sobemnly affirmed before me on 16.6.03 at ( Ka.m/p.m. by Sri O.P. Chawla, the deponent, who is identified by Sri Sadanand Shukla, Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this afficavit which have been read over and explained to him by me.

Government of India Ministry of Railways Rusearch Designs & Standards Organisation

### OFFICERS' POSTING ORDER NO.69 OF 1983.

The following promotions are ordered in the Architectural Directorate of R.D.S.O. :-

- (1) Shri S.Y.H. Jaffery, S.A.A. is promoted to officiate as Assistant Architect-II on long term adhoc basis against the post of Dy. Director/Arch. (Coord.), temporarily to be operated in Class-II.
- (ii) Shri O.P. Srivastava, S.A.A. is promoted to officiate as Assistant Architecton long term adhoc basis against the post of Dy. Director(Arch.-I), temporarily to be operated in Class-II.
- (iii) Shri Vijay Kumar, S.A.A. ( \* S/C candidate) is promoted to officiate as Assistant Architect-IV against the post of Dy. Director(Arch.-II), temporarily to be operated in Class-II. The promotion of Shri Vijay Kumar will be purely on adhoc basis as a trial measure for a period not exceeding six months, subject to review of his performance after six months. if his officiating promotion is not terminated earlier due to any unforeseen circumstances.

The charge reports may be forwarded to Estt.-II/Confidential Sections.

> Luthority: - DG/RDSO's orders dated 7.6.1983 in file NO.DG/CRP-77/Arch.

DA: Nil.

(Hindi Version will follow)

Lucknow-226011 Dated 7 .6.1983. File NO.DG/CRP-77/Arch.

Sno sale (S.K. Jagdhari) Sr. Dy. Director General.

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SOE-IV SO(Confd1.) SO(Hindi) ADE/Tele Asstt./Arch.Dtm

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नं मुकदमा क्ष्मि सन् १६८ पेशी की ता० १६ ई । उपर लिखे मुकदमा में अपनी ओर से श्री

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को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी और से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इवबाल दावा तथा अपील व निगरानी हमारी और से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक को या रुवहमा उठावें या कोई रुपया जमा करें या हमारी या विषच (फरीकसानी) वा दाखिल किया रुपया अपने या हमारे हरता इर युक्त (दरतखती) रसीद से लेवें या पंच नियुक्त करें - वकील महोदय द्वारा की <del>गई वह</del> कार्यवाही इमको सर्दथा स्वीकार है और होगी मैं यह भी स्वीकार करता हूं कि में हर पेशी स्वायं या किसी अपने पैरो-कार को भेजता रहूँगा अगर मुकदमा अदम दैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिन्मेदारी मेरी जकील पर न होगी। इसलिए यह ठाकालतनामा लिख दिया कि प्रमार्ग रहे श्रीर समय पर काम श्रावे।

नाम अवाज्ञाता नंठ मुकदमा नाम करोक्षेत

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साची (गदाह) ... साची (गदाह) ... ... ...

दिनांक'''' महीना

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH, LUCKNOW.

C.M. Application No.

7/8/(W) of 1983

In re:

Writ Petition No. 3978 of 1981



OP Chawla

Applicant/Petitioner

Versus

The Union of India and others .. Opposite Parties.

Application for amendments to the aforesaid W.P.

The humble applicant begs to submit as under:

- 1. That the aforesaid writ petition was moved on August 12, 1981 and was admitted the same day.
- 2. That the Hon'ble Division Bench while admitting the aforesaid writ petition granted interim relief by restraining opposite party No.1 from promoting respondent No.2 who was junior to the petitioner.
- 3. That subsequent to the admission of the aforesaid writ petition opposite party No.1 has further promoted three persons who are much junior to the petitioner.
- 4. That if the promotion of the juniors made vide Officers Posting Order No.69 of 1983 dated 7.6.1983 is not stayed, the writ of the petitioner will become infructuous.
- 5. That under the circumstances it has become necessary to make the following amendments to the writ petition:

"Para 20(c) That opposite party No.1 has further promoted three more persons who are much junior to the petitioner vide officers' posting order No.69 of 1983 dated 7.6.1983 is annexed as annexure 1(A) to this petition.

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20(d) That it is reliably understood that opposite party No.1 is likely to make further promotions of the persons junior to the petitioner. "

6. That it has also become necessary to array the persons detail herein as necessary parties to the aforesaid writ petition:

"5. Shri SYH Jaffery at present working as Asstt.Architect, Architectural Directorate, RDSO, Manak Nagar, Lucknow".

"6. Shri OP Srivastava, at present working as Assistant Architect, Architectural Directorate, RDSO, Manak Nagar, Lucknow".

"7. Shri Vijay Kumar, at present working as Assistant Architect, Architectural Directorate, RDSO, Manak Nagar, Lucknow".

Addition to prayer of the main writ:

III. That through a suitable writ or direction the Hon'ble Court be pleased to restrain opposite party

No.1 from making promotion of the persons junior to petitioner during the pendency of the Writ Petition.

Wherefore, it is respectfully requested that the Hon'ble Court be pleased to allow the amendments sought for.

of ll one

Dated, Lucknow. 4 .7.1983.

COUNSEL FOR THE Applicant/Petitioner.

In the Hable High court of Julicalus

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ereteen a routing oppin no. 69 or 1983.

the following promotions are ordered in the Architectural Director die of P.D.S.O. 1-

- (i) Shel S. Y. H. Jaffery, S. N. A. is promoted to officiate in Amststant Architect-II on long term adbor basis in init the post of Dy. Director/Arch. (Coord.), Formorarily to be operated in Class-II.
- (ii) Shelo.P. Srivastava, S.A.A. is promoted to officiate as assistant Architectson long term adhoc basis against the post of Dy. Director(Arch.-I), temporarily to be operated in Class-II.
- (iii) Shri Vijay Kumar, S.A.A. ( \$ 9/C candidate) is promoted to officiate as Assistant Architect-IV against the most of Dy. Director(Arch.-II), temporarily to be operated in Class-II. The promotion of Shri Vijay Kumar will be purely on adhoc basis as a trial measure for a period not exceeding six months, subject to review of his performance after six months, it his officiating promotion—ta not terminated after due to my unique een ctrumstances.

2. The charge reports may be forwarded to Estt.-II/Confidential

file NO.DG/CRP-77/Arch.

DA: MAT.

(Mindi Version will follow)

Incom a december of the second of the second

(3.K. Jagdhari) Sr. Dy. Director General.

DISTRIBUTION DIE-1 edel de . Cach.) DDE-II DD (Admr.) TEH (asign t) II-form Audit Officer SOE-I SOE-III 50(Confd1.) \$0 (41nd1) ME/Tele Asstt./Arch.Dom assis and order Officer Secy./RDSO Officers Assocn. See Evilage Receptionists 1, 11 Pass Section or from Officers concerned & their F/files (1580-2 on 8.6.83) 13.5 17 . to the incommismal)

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R5-12 GR-4-17-83

In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench) Lucknow.

#### AFFIDAVIT

in support of

C.M. Application No.

of 1983

in re:

Writ Petition No. 3978 of 19



O.P. Chawla

Petitioner/Applicant

Versus

The Union of India and others

Opp. Parties.

I, O.P. Chawla, aged about 56 years, son of Shri K.R. Chawla, resident of Quarter No.B-92/1, Manak Nagar, Lucknow, do hereby solemnly take oath and affirm as under:-

That the deponent himself is the petitioner/Applicant and is fully acquainted with the facts deposed herein.

That contents of paras 1 to 6 of the accompanying 2. petition are true to my knowledge.

That Annexure 1(A) has been compared with the original and is certified to be its true copy.

Dated, Lucknow •7•1983•

Deponent

I, the deponent named above do hereby verify that contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed, so help me God.

Dated, Lucknow 4.7.1983.

Deponent

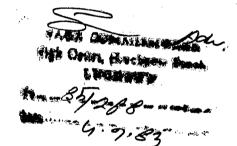


I identify the deponent who has signed in my presence.

Advocate.

solemnly affirmed before me on 4.7.83 at 12.30 a.m./p.m. by Shri O.P. Chawla, the deponent who is identified by Shri Sadanand Shukla, Advocate, High Court, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which has been read out and explained to him by me.



IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

LUCKNOW BENCH, LUCKNOW

C.M. Application

Union of India & Others

Applicants

Inre:

### Writ Petition No. 3978 of 1981

O.P.Chawla

Petitioner

Versus

Union of India & Others

Opposite Parties.

Application for condonation of delay in filing Counter Affidavit on behalf of Opposite Party No. 1 only.

The applicant above named respectfully submits as under : -

- That after filing of the writ petition the parawise comments an the writ petition were prepared by the opposite parties and they were received by the Standing Counsel who prepared the draft Counter Affidavit.
- That the draft Counter Affidavit was received 2. back by the then Standing Gounsel and the

Contd ....2



copies of the counter affidavit were typed and kept on the counsel's file, but the counter affidavit was not sworn.

- 3. That in the meantime, there was change of the Standing Counsels by the Central Government.
- 4. That on scrutiny of the Counsel's files of the pending cases it was found out that the counter-affidavit was yet to be sworn and to be filed.
- 5. That accordingly the deponent was asked to come and swear this affidavit and he has done so on 7-7-.023
- 6. That there has been no deliberate delay on the part of the opposite party or its counsel in filing the counter affidavit.

Therefore, it is respectfully prayed that the delay in filing the accompanying affidavit may kindly be condomed and the same be taken on the record of the case.

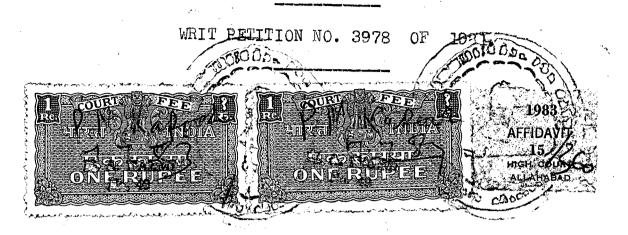
Lucknow:
Dated: July 7 , 1983.

( D.S.RANDHAWA )
Advocate,
( Senior Standing Counsel Central Government )
Counsel for the Applicants

Milara

(R7T)

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALIAHABAD
( LUCKNOW BENCH ), LUCKNOW.



O.P. Chawla

Petitioner

Versus

Union of India And Others

Opposite Parties.

# COUNTER AFFIDAVIT ON BEHALF OF OPPOSITE PARTY NO. 1.

I, P.N.Kapoor aged about 52 years, son of
Late Shri Amar Nath Kapoor, resident of C-8/2,
Manaknagar, Lucknow, do hereby solemnly affirm and state
on oath as under: -

- 1. That the deponent is the Dy.Director/ES-II in the office of the Director General, Research Designs & Standards Organisation, Manaknagar, Lucknow, and is well conversant with the facts deposed to hereunder.
- 2. That the contents of para 1 of the writ petition are admitted.

Contd....2





- 3. That the contents of para 2 of the writ petition are not denied and it is submitted that the date of appointment of Shri P.C.Pasi was 21.5.57 and not 17.11.55.
- 4. That in reply to para 3 of the writ

  petition it is submitted that Research Designs &

  Standard Organisation was not included in the

  schedule of upgradation of 546 posts from supervisory grade of 840-1040 and Rs.700-900 highest

  group "C"(Class III) to Group "B" (Class II) scale

  Rs. 650-1200 ordered vide Railway Board letter No.

  PC III/80/PS/UPG/1 dated 28.3.1980 which was

  applicable to Zonal Railways, Railway Production

  Unit and Railway Training Institute.
  - petition, it is submitted that out of 20 upgraded element of Group "B"(Class II) allotted to Research Designs & Standard Organisation, element of 6 group B(Class II) posts have been earmarked for the Civil Engineering Department of Research Designs & Standards Organisation and of these 6 upgraded element of group B(Class II) posts, one



(A73/

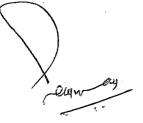
Directorate under Director General, Research Designs & Standards Organisation's local order for a period of one year or till Class II or Senior Scale post of Architects are created in Research Designs & Standards Organisation from some of the Railways, whichever is earlier.

- 6. That in view of statement contained in the foregoing paragraph, in reply to para 4 of the writ petition, the contents of para 5 of the writ petition need no further reply.
- 7. That the contents of para 6 of the writ petition are not denied.

That in reply to para 7 of the writ petition, it is submitted that in the Staff Notice referred, it was also indicated that more posts of this type were expected to be available in future and the officiating arrangements were likely to continue.

- 9. That the contents of paras 8 and 9 of the writ petition are not denied.
- 10. That in reply to para 10 of the writ petition it is submitted that when a selection to fill up Class II posts of Assistant ......

Continued....4

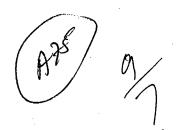


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Architects was held in the year 1978, the petitione er did not appear for the selection. Accordingly the vacancies that existed at that time were filled by promoting the candidates on the selected panel. Once a panel for promotion to class II post has been formed and the empanelled employees have officiated in their own turn even in the short term vacancies, they establish their claim for promotion in the future vacancies regular or otherwise without being subjected to a fresh selection. The petitioner cannot be considered for ad-hoc promotion to class II $^{V}$ so long as the selected candidates of the panel formed earlier are available for promotion to Class II vacancies as a result of their having established a claim for promotion to class II.

That in reply to para 11 of the writ petition, it is submitted that having been empanelled through a regular selection and having officiated in class II in their turn, M/S P.C.Pasi, A.N.Savani and S.C.Solankar have established their claim for future washess promotions for Assistant Architect in Class II and, therefore, the question of the





panel being declared inoperative does not arise.

In fact, the said panel no longer exists and the aforesaid three persons have acquired a promotion to class II without being subjected to a fresh selection. So far as the charges of the harrasment are concerned, the same are under investigation in the court of Chief Judicial Magistrate, Lucknow.

- 12. That the contents of para 12 of the writ petition are denied.
- 13. That when in reply to the contents of para 13 of the writ petition, it is submitted that Shri Sawani was empanelled for promotion to Class II post of Assistant Architect as a result of selection held in 1978. Having officiated as Assistant Architect in his own turn, he has established his claim for promotion in future vacancies.
- That the contents of para 14 of the writ peliling are not denied.

  petition, it is submitted that selection was held in the year 1978 on the basis of approved Recruitment and Promotion Rules of 1977 available in
- ment and Promotion Rules of 1977 available in

  Architectural Directorate of Research Designs &

  Standard Organisation. A true copy of the Recruitment and Promotion Rules are filed herewith as





Annexure No.61 to this counter affidavit.

- 16. That in reply to para 16 of the writ petition, it is submitted that a selection for promotion to Group "B" (Class II) posts will be held as and when required.
- 17. That in reply to the contents of paras
  17 and 18 of the writ petition, it is submitted
  that in view of the contents of paras 11 to 14 of
  this affidavit, no further reply is necessary.
- petition, it is submitted that the promotion was made in the other Directorates were on ad-hoc basis for want of approved Recruitment and Promotion Rules, which have not been finalised whereas for the Architectural Directorate, approved Recruitment and Promotion Rules were available and the selection was held accordingly.
- 19. That in reply to para 20 (a) of the writ petition, it is submitted that having been empanelled for promotion to class II and having officiated in that capacity in their own turn during the currency of the panel. Sarv Shri P.C.Pasi, A.N. Sovani and S.C.Solankar established their claim



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for promotion to class II in future vacancies without being subjected to a fresh selection. In this connection attention is invited to the comments given under para 10 of the counter affidavit.

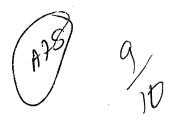
20. That in reply to para 20(b) of the writ petition, it is submitted that Shri S.C.Solankar had established his claim for promotion to class II during the currency of the panel. In fact, on the date of orders staying the promotion of Shri A.N.Sovani to Class II, was passed by the Hon'ble High Court, Shri S.C.Solankar has already been officiating in class II against the post of Assistant Director (Arch.) Class I(J.S).

- 21. That Shri P.C.Pasi and Shri S.C.Solankar have been officiating in class II as Assistant Architect in the Architectural Directorate of the Research Designs & Standards Organisation from a date earlier than 15.9.1981 i.e. the date of the petitioner's application of amendment.
- 22. That the writ petition lacks merits and is liable to be dismissed with costs.

DEPONENT

Dated: Luckney the

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## VERIFICATION.

verify that the contents of paras of this affidavit are true to my own knowledge, those of paras 2 4 2 are true to my belief on the basis of information derived from perusal of office records and those of paras 22 are believed to be true on legal advice. No part of it is false and nothing material has been concealed So help me God.

Dated: Lucknow the,

DEPONENT.

I identify the deponent who has signed in my presence.

(DS RANDHAWA)
(Ndrankar Prasad)
Clerkto Shri R L Shukha, Advocate.

Solemnly affirmed before me on this day of July 982 at 11 10 a.m. p.m. by Shri
the deponent who is identified by Shri Nirankar Frasad Clerk to Shri B.b. Shukla,
Advocate, High Court Allahabad, Lucknow Bench.

I have satisfied my self by examining the deponent that he understands the contents of this affidavit which have been read out and explained by me to him.

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# IN THE HON BLE GIGH COURT OF JUDICATURE AT ALLAH ABAD (LUCKNOW BENCH), LUCKNOW

33

WRIT PETITION NO. 3978 of 1981

O.P. Chawla

Petitioner.

Versus.

Union of India and others

... Opp. Parties.

ANNEXURE C/ &



# Government of India/Bharat Sarkar Hinistry of Railways/Rail Mantralaya (Railway Board)

No. ERBI/73/44/18

New Delhi-110001, dated July 15,1977.

# NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Railway Research, Designs and Standards Organisation (Class I and Class II Posts) Recruitment Rules, 1967, in so far as they relate to the post of Assistant Director (Architecture), the President hereby makes the following rules regulating the method of recruitment to certain Group 'A' and Group 'B' posts in the Architectural Directorate of the Research, Designs and Standards Organisation of the Ministry of Railways, namely:

# 1. Short title and commencement:

- (1) These rules may be called the Railways Research,
  Designs and Standards Organisation, Architectural
  Directorate (Group 'A' & 'B' posts) Recruitment Rules, 77.
- (2) They shall come into force on the date of their publication in the Official Gazette.

## 2. Application:

These rules shall apply to the posts specified in column 1 of the Schedule annexed to these rules.

- Number of posts, classification and scale of pay:

  The number of the said posts, their classification and the scales of pay attached thereto, shall be as specified in columns 2 to 4 of the said Schedule.
- Method of recruitment, age limit, qualifications etc:
  The method of recruitment, age limit, qualifications and other matters relating to the said posts shall be as specified in colums 5 to 13 of the Schedule aforesaid.

## Disqualification: No person, -

- (a) who has entered into or contracted a marriage with a person having a spouce living, or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to any of the said posts:

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No .E(BB) I-73/44/18.

New Delhi, dated 9.9 ,1977.

Copy with 4 spares forwarded to the Secretary, Union Public Service Commission, Dholpur House, New Delhi, with reference to the correspondence resting with their letter No.F. (3)/19(12)-76-RR dated 10.1.1977.

DA: One Schedule and 4 spares.

Sd/- G.S. Thirumalai Under Secretary, (A), Railway Board.

Copy to:

Director, Metropolitan Transport, Railway Board. E(GP), E(GR)I, Pay Commission Branches, Railway Board.

PS/12681.

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Classi-No. of Scale of Schedule Whether No. of post post fication pay. selection Age limit Educational post or for direct and other non-selerecruits Qualifications ction post required for direct recruit

Group 'A' Rs. 2000-125/ Selection Addl. Essential Not exceed-Director Railway 2- 2250. i) Degree in Arch ing 50 yrs. (Architecture) service. tecture of 'a recognised Uni-(Relaxable for Government versity or Servents) equivalent. Note: The crucial date for ii) 12 years' practio determining the age limit in a responsible shall be the closing date Architectural des and Structures w

for receipt of applications from candidates in India (ether than those in the (Qualifications relations Andaman and Nicobar particular, the qual

Islands and Lakshadweep).

2. Joint Group 'A' Rs.1500-60-1 Selection Director Railway 1800-100-(Architecture!)

2000.

Group 'A' Rs.1100-50-

1600.

Service

Not Essential exceeding i) Degree in Archites 45 years. of a recognised U.

town planning.

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in the Architect

Designs of Build

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versity or equival (Relexable for Govern-ii) 10 years' pract! ment servants) experience in as responsible capa

Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates of town plann. in India (other than those in

(Qualifications the Andaman and Nicobar Islands the UPSC in ca and Lakshadweep).

qualified; in regarding exp of candidates and Scheduled . them. Selection Not Essential i) Degree in Archi exceeding

(Archtecture) Service. 40 years. of a recognised (Relaxable for versity or equiv Government servents) ii) 7 years experic RDS0

\*\* Additional Director (Arch)Director Stds. (Civil) / RDSO, responsible caj end Dy.Director General/RDSO. the Architecture For promotion from Asstt. Architects, the DPC shall be as follows: Additional Director (Arch)/RDSO, Director, Estt., Railway Board and a member

Railway

3. Deputy

Director

Note: The crucial date for determining the age limit shall be the closing date for

receipt of applications from candidates in India (other than those in the Andaman and Nicobar Island and Lakshadweep) •

Designs of buildings with knowledge of to (Qualifications rela discretion of the UI candidates otherwis in particular, the regarding experien case of candidates Scheduled castes a Tribes for posts r

2 Group 'A' 4. Assitant Railway Director (Architecture) Service

Not Rs.700-40-Not exceeding appli-900-EB-35 years. cable. 40-1100-50-1300.

(Relaxable for Government Servants)

Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India other than those in the Andaman and Nicobar Islands and Lakshadwcep).

Desirable: Training in Town P Not applicable

Essential

i) Degree in Archi

equivalent.

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(Qualifications rel

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qualified; in pa-

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candidates belong

Scheduled Tribes

ii) 3 years' profe-

recognised Univer

Assitant Architect.

Not Group 'B' 18.650-30-Seleappliction. 740-35-Railway cable. 810-EB-35-Service. 880-40-1000-EB-40-1200.

\*\*Note: 1. Where it is considered that the above categories would not constitu adequate field of choice, permanent staff, who have rendered a min non-fortuitous service in the grade of R. 425-700 efter reaching the Rs. 550/- may also be made eligible.

In case a junior employee is called for selection for satisfying t conditions all his seniors (who are in permanent government service held to be automatically eligible irrespective of whether or not to minimum service conditions.

GOVERNMENT OF INDIA (BHERAT SARKAR)
NINISTRY OF RAILWAYS (RAIL MANTRALAYA)
R.ILWAY BOARD.

1/6

No .ERBI/73/44/18

New Delhi, dated 4.4.1978

# NOTIFICATION

In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules to amend the Railways Research, Designs and Standards Organisation, Architectural Directorate (Group 'A' and Standards Organisation, Architectural Directorate (Group 'A' and Standards Organisation, Architectural Directorate (Group 'A' and Standards Organisation, Architectural Directorate (Group 'A')

- 1. These rules may be called the Railways Research, Designs and Standards Organisation, architectural Directorate (Group'A' and Group 'B' posts) Recruitment (Amendment) Rules, 1978.
- 2. They shall come into force on the date of their publication in the official Gazette. In the Schedule to the Railways Research, Designs and Standards Organisation, Architectural Directorate (Group 'A' and 'B' posts)
  Recruitment Rules, 1977:-
- (a) against ltem 2 relating to the post of Joint Director (architecture), for the entry in column 4, the following entry shall be substituted, namely:

"Rs .1300-60-1600"µ

(b) against item 3 relating to the post of Deputy Director (Architecture), for the entry in column 7, after the word "year" but before the word experience the following word shall be inserted, mak namely:

"practical"

(B. Mohanty)

& ex-officia Joint Secretary, Railway Board (For insertion in Part-II, Section 3, sub-section(i) of the Gazette of India)

The Manager, Govt. of India Press, Mayapuri Industrial Area, Ring Road, New Delhi. Sd/- G.S. Thirumalai Under Secretary(A), Railway Board.

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In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Application for condonation of delay in filing rejoinder-affidavit

C.M. Application No. 10632 (w) of 1983

Writ Petition no. 3978 of 1981

O.P.Chawla

-Petitionerapplicant

versus

The Union of India and others

-Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

- 1. That a copy of the counter-affidavit was served on the petitioners counsel who on its receipt informed him about the necessity to file a rejoinder-affidavit.
- 2. That to meet the allegations it was necessary to collect information which has taken some time, hence therejoinder-affidevit could not be filed in time.

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3. That thedelay in filing the rejoinder-affidavit account with has not adjournment of the hearing of the petition.

Wherefore, it is respectfully prayed that this Hon'ble Court be pleased to condone the delay in filing the rejoinder-affidavit and direct that the same which accompanies this application be brought on record.

Dated Lucknow 21.9.1983

(B.C. Saksena)
Advocate

Counsel, for the applicant

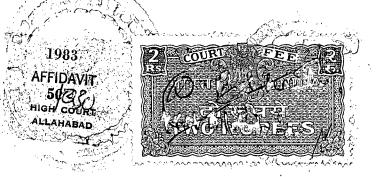
(polo)

In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench) Lucknow.

# Rejoinder Affidavit

in

Writ Petition No.3978 of 1981



O.P.Chawla ..... Petitioner.

#### Versus

The Union of India through the Director General, R.D.S.O.Lucknow, and others..... Opp.Parties.

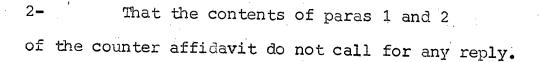
# Rejoinder Affidavit in reply to the counter affidavit of opposite-party No.1.

I, O.P.Chawla, aged about 55 years, son of Sri K.R.Chawla, resident of quarter No.B-92/1, Manaknagar, Lucknow, do hereby solemnly take oath and affirm as under:-

1- That the deponent is the petitioner himself in the abovenoted writ petition and thus he is fully acquainted with the facts of the case deposed to in this affidavit. He has perused the counter-affidavit filed on behalf of the opposite-party No.1 and understood the contents thereof.

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- 3- That the contents of para 3 of the counter affidavit also do not call for any reply.
- of the counter-affidavit it is stated that the decision contained in the Railway Board's letter dated 28.3.1980 insofar as it pertains to the restructuring of Group 'C' cadres and consequently upgrading Group 'C'(Class III) posts to Group 'B' (Class II) posts on Indian Railways was applicable to the R.D.S.O.also. It may be that none of the 546 upgraded posts sanctioned by the said letter pertained to the R.D.S.O.
- 5- That the contents of paras 5 and 6 of the counter affidavit insofar as they are contrary to the assertions made in paras 4 and 5 of the writ petition are denied and the said assertions are herein again reiterated. It is stated that the assertions of fact contained in paras 4 and 5 of the writ petition are supported by documents filed as Annexures Nos.1 and 2 to the writ petition.

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That the contents of para 7 of the



counter affidavit do not call for any reply.

7- That the contents of para 8 of the counter affidavit do not in any manner controvert the specific assertions made in para 7 of the writ petition, nevertheless the said assertions are herein again reiterated. Para 4 of the Staff Notice dated 14.7.1978 reads as under:-

which the above panel is to be formed is 3 including 1(one) reserved for SC candidates. The posts for which selection is being held are ty.work charged posts for Railway work. Out of these three posts, two are of 5½ months duration and one is for 6 months only but more posts of this type are expected to be available in vuture and the officiating arrangements are likely to continue."

8- That the contents of para 9 of the counter affidavit do not call for any reply.

9- That with regard to the contents of para 10 of the counter affidavit it is stated that the petitioner in response to the said Staff Notice dated 14.7.1978 had indicated his willingness to appear at the said selection provided Sri L.G. Toye.



Director, Architectural Directorate, did not sit as a member of the Selection Board. It is stated that since the said panel was formed to fill up work charged posts only the same cannot be construed to be a panel framed for officiating promotion against regular posts i.e. Class II other than work charged posts. The specific assertions of fact made in para 8 of the writ petition that the upgraded posts were not included and taken into consideration for purposes of the said selection have not been controverted. It is further stated that there is no warrant for the plea that the employees empanelled against work charged posts established their claim for promotion in future vacancies regular or otherwise without being subjected to a fresh selection. The opposite-party No.1 has not placed on record any statutory rule supporting the said plea.

of the counter affidavit it is stated that the three persons whose names are indicated in para 11 were empanelled only against work charged posts and admittedly the Class II posts upgraded by Opposite-party No.1's letter dated 16.8.1978 were not included or taken into consideration at the selection on the basis of which the said panel was formed. That being so the plea that the said persons had established their claim for future promotions in Class II is wholly baseless

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and untenable. The currency of the panel admittedly had also lapsed and no fresh selection was held. The further assertions of fact made in para 11 of the writ petition have not been controverted, nevertheless the same are herein again reiterated.

11- That the denial made in para 12 of the counter affidavit is wholly baseless and untenable and the assertions made in the corresponding para of the writ petition are herein again reiterated.

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12-That in reply to the contents of para 13 of the counter affidavit it is stated that Sri Sawani was empanelled at a selection confined to Class I work charged posts only. He could have officiated xx only such posts or of like type which were not ayalable after the initial work charged posts for which the selection was held had discontinued. It is once again reiterated that the plea in para 13 of the counter affidavit is without statutory basis, no statutory rule having been cited in support of the plea that an employee selected against the work charge post and having officiated against the said post would be eligible to officiating promotion against regular post which may become available after the expiry of the currency of the panel and to fill up the said regular posts no selection is held.

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13- That the contents of Para 14 of the counter affidavit need no reply.

of the counter affidavit do not call for any reply with a rider that selection for promotion to Group B upgraded posts is long over due and should have been held. In any way in the absence of the said selection having been held the petitioner being the senior most was clearly entitled to have been given an officiating promotion against upgraded or any other Class II post.

15- That the contents of para 17 of the counter affidavit do not call for any reply.

The replies to Paras 11 to 14 of the counter affidavit are herein again reiterated.

16- That the contents of para 18 of the counter affidavit do not in any manner controvert the specific assertions made in para 19 of the writ petition. The plea in para 18 is wholly baseless and untenable.

17- That the plea in para 19 is repetitive reply to which has already been given in the preceding

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para. The same is herein again reiterated.

That the contents of para 20 of the counter affidavit do not in any manner controvert the specific assertions made in para 20(b) of the writ petition, nevertheless the said assertions are herein again reiterated. The allegation that Sri S.C.Solankar had established his claim for promotion to Class II post during the currency of the panel is without any basis in law and is denied.

of para 21 of the writ petition it is stated that Sri P.C.Pasi and Sri S.C.Solankar were empanelled only against Class II work charge posts and for the reasons detailed in the writ petition they have illegally been given chance to officiate in Class II regular posts as also the Class II upgraded posts sanctioned by opposite-party No.1's letter dated 16.8.1978.

20- That the plea in para 22 of the counter affidavit is wholly baseless and is denied.

Lucknow:
Dated:September 6.1983

Deponent.

I, the abovenamed deponent, do hereby



verify that the contents of paras 1 to 20 of this rejoinder affidavit are true to my own knowledge. No part of it is faite and nothing material has been concealed, so help me God.

Lucknow:

Lucknow.

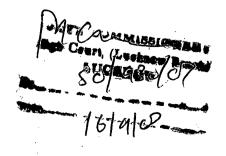
Dated: September 76 ,1983

I identify the deponent who has signed . before me.

Sri B.C.Saksena Advocate)

Solemnly affirmed before me on  $16[\alpha]$ at 1.40 a.m./p.m. by Sri O. P. Chow the deponent who is identified by R.K. Convastua, clerk to Sri B.C.Saksena, Advocate, High Court (Lucknow Bench)

I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.





The Additional Registrar,

The Hon'ble High Court of Judicature at Allahabad Lucknow Bench, Lucknow.

Sir,

Sub: Writ Petition No.3978 of 1981 - O.P.Chawla Vs. Union of India and others.

The Applicants respectfully submit herewith an application for early hearing and disposal of the above-mentioned Writ Petition.

2. You are requested to kindly/receive the Application on behalf of Central Administrative Tribunal, Addl. Bench Allahabad accordingly so that the application may kindly be heard at Lucknow and disposed of expeditiously.

Yours Faithfully

(D.S.Randhawa\$
Sr.Central Govt. Standing Counsel.
Counsel for Applicants
(Opp.Parties)

Dated 10-3-86.

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In the Hon'ble Central Administrative Addl. Bench, Allahabad

(Sitting at Lucknow)

C.M.Application No. of 1986

Union of India through Director General/RDSO/Lucknow.

Applicant

In re

Writ Petition No.3978 of 1981

O.P.Chawla

Petitioner

Union of India and another

Opp. Parties

APPLICATION FOR EARLY DISPOSAL OF OUR EARLIER APPLICATION FOR DISMESSING THE WRIT PETITION AS INFRUCTUOUS

The Applicants above-named respectfully submit as under :-

That in view of the facts and circumstances stated in the accompanying Affidavit, it is expedient in the interest of justice to vacate the stay order and dismiss the Writ Petition as infructuous.

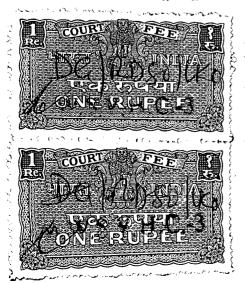
Wherefore, it is respectfully prayed that the above-not ed Petition may be dismissed as infructuous.

Lucknow

Counsel for the Applicants (Opp. Parties)

Dated:

-2-86.





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# In the Hon'ble Central Administrative Tribunal Addl. Bench at Allahabad (Sitting at Lucknow)

Union of India through Director General/RDSO/Lucknow

. Applicant

In re

Writ Petition No.3978 of 1981

C.P.Chawla

Petitioner

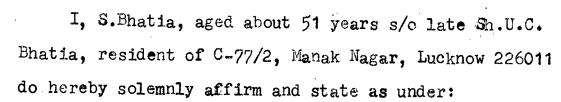
Versus

Union of India and another

. Opp. Parties

Affidavit in support of

Application for dismissing the Writ Petition as infructuous



- 1. That the Deponent is Dy.Director/Estt-I in Research Designs and Standards Organisation, Ministry of Transport, Department of Railways, Lucknow 226011 and he is competent to affirm this affidavit on behalf of the Opp. Party.
- 2. That the Deponent has read and understood the contents of the Writ Petition, the Counter-Affidavit and Rejoinder Affidavit which have been exchanged and he is well acquainted with the facts of the case deposed hereinafter.
- 3. That in paras 9 and 10 of the Rejoinder Affidavit, the Petitioner had stated that the Opp. Party had not placed on record and statutory rule in support of the







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plea that 'the employees empanelled against the work-charged posts establish their claim for promotion in future vacancies regular or otherwise without being subjected to a fresh selection', and that the plea that the 'said employees had established their claim for future promotions in Class II is wholly baseless and untenable'.

of the Rejoinder Affidavit, it is stated that Opp. Party No.1 had already asserted in paras 10 and 13 of the Counter-Affidavit that once a panel for promotion to Class II has been formed and the empanelled candidates have officiated in their turn in short-term vacancies, they establish their claims for promotion in future vacancies regular or otherwise without being subjected to fresh selection. This plea of Opp. Party is based on the instructions communicated vide Railway Board's letter No.E(GP)61PM2-49 dated 12/13-12-63 wherein it has been laid down clearly that Class III staff once empanelled for promotion to Class II and have officiated in Class II in non-fortuitous vacancies need not be called for subsequent selection. A copy of the Railway Board's letter dated 12/13-12-63 is filed herewith as Annexure-BI. Further, a copy of Railway Board's letter No.E(GP)61MP2-49 dated 29-4-63 referred to in the Railway Board's letter dated 12/13-12-63 (Annexure-BI) is also filed herewith as Annexure-B2. In this letter, the procedure for promotion from Class III to Class II has been outlined. As such, the allegation of the Petitioner that the plea of Opp. Party is baseless is emphatically denied. The averments

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as already made on behalf of the Opp. Party in paras 10 and 11 of the Counter-Affidavit are reiterated.

- 4. That the position was duly considered by the Departmental Promotion Committee, but the Petitioner was not found suitable for promotion to Class II post. Consequently, the Petitioner's application for stay was dismissed by the Hon'ble High Court on 8-7-83.
- 5. That the Petitioner was also promoted to officiate as Class II vide Officers' Posting Order No.81 of 1984 dated 1-12-84 which is filed herewith as Annexure-B3 on adhoc basis. Accordingly, he had taken over the charge of the Class II post w.e.f. 7-12-84.
- 6. That the Deponent has been advised to state that in view of the averments made above, the Writ Petition has become infructuous and it is liable to be dismissed as such.

Lucknow t Dated 21 - 2 - 87

Deponent

I identify the Deponent, who has signed before me.

Advocate

Solemnly affirmed before me on 25.2-% at 3.30 AM/PM by Shri & Black the Deponent who is identified by Shri & Mall Advocate/High Court/Lucknow

I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which have been read out & explained by me.

Oath Commissioner

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Allahabad High to ut

Lucknow Beach, Lucknow.

No. 6-61-18-65.

In the Hon ble Central Administrative Tribunal Addl. Bench, Allahabad

(Sitting at Lucknow)

C.M.Application No.

of 1986

Union of India through the Director General/RDSO

Applicant

In re:

Writ Petition No.3978 of 1981

O.P.Chawla

Petitioner

Versus

Union of India

Opp. Party

### Annexure-B1

Government of India Ministry of Railways (Railway Board)

No.E(GP)61PM2-49

New Delhi, dated the 12 Dec.

INDUP

- \*The General Managers,
  All Indian Railways
  (including C.L.W., I.C.F., & B.L.W.)

  \* The General Manager & Chief Engineer
  Railway Electrification, Calcutta
- \* The Chief Administrative Officer, D.B.K.Rly.Projects, Waltair

Sub: - Promotions from Class III to Class II Service.

Reference para (1)(f) of Board's letter No.E(GP) 61PM2-49 dated 29-4-63. It is clarified that Class III staff who have once been empanelled for promotion to Class II and have of ficiated in Class II in nonfortuitous vacancies need not be called up for the



subsequent selection.

- This disposes of the Chief Personnel Officer, Central Railway's D.O.letter No.CON.703/Pt.III. dated 7-10-63 to the undersigned.
- 3. Please acknowledge.

Sd/-

DA/nil

(D.B. Vohra) Joint Director, Estt.(G), Railway Board

No.E(GP)61/PM2-49 New Delhi, dated the 12th Dec. 1963

Copy to:

The Principal, Railway Staff College, Baroda

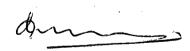
The Principal, Indian Railways School of Signal Engineering & Telecommunications, Seconderabad

The Principal, Advanced Permanent Way Training School, Poona.

All Establishment Branches of Railway Board's Office, E(RB)I with 5 spares, E(I) Branch with 50 spares for transmission to the General Secretary, N.F.I.R. and A.I.R.F. F(E) Branch of Railway Board's office.

P.Ss. to C.R.B., A.M.S. and A.M.F. and P.As. to Director Estt., Director Finance and Joint Director Finance (Estt.).

Sd/-(D.B. Vohra) Joint Director, Establishment(G) Railway Board



(Ayol)

In the Hon'ble Central Administrative Tribunal Addl. Bench, Allahabad

(Sitting at Lucknow)

C.M.Application No.

of 198**5** 

Union of India through the Director General/RDSO

Applicant

In re:

Writ Petition No.3978 of 1981

O.P.Chawla

Petitioner

Versu**s** 

Union of India

Opp. Party

#### Annexure-B2

Government of India Ministry of Railways (Railway Board)

No.E(GP)61PM2-49

New Delhi, dt. the 29th April, 1963

Τo

\*IN DUP

\*The General Managers,
All Indian Railways,
(including C.L.W., I.C.F.,
D.B.K.Rly.Projects and D.L.W.)

\*The General Manager & Chief Engineer Railway Electrification, Calcutta

Sub:- Promotions from Class III to Class II Service.

The Board have issued instructions from time to time bearing on the procedure to be followed in regard to Class II selections on Railways. They have recently

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had under consideration the question of amplifying these instructions so as to ensure that there are no material variations in the practice followed on various Railways. They have, accordingly, decided that the undermentioned procedure should be followed in future:

# (a) <u>SELECTION</u> BOARDS

- (i) Selection Board will be constituted under the orders of the General Manager for the purpose of making recommendations to him in respect of Class III staff considered suitable for promotion to Class II Service.
- (ii) Selection Board should consist of four Heads of Departments including the Chief Personnel Officer (where such a post exists) and the Head of the Department concerned. In the case of the Medical Department, a Chief Medical Officer from another Railway (apart from the Chief Medical Officer of the Railway concerned) should sit on the Selection Board.

As far as Production Units are concerned, however, Selection Board may consist of only three Heads of Departments including the Deputy General Manager (where such a post exists) and the Head of the Department concerned. The Deputy General Manager

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will represent the Personnel Branch; he may also represent the Department to which he substantively belongs. If necessary, the assistance of a Head of Department may be obtained from the adjacent Railway - Eastern Railway in the case of C.L.W., Southern Railway in the case of I.C.F. and North-Eastern Railway in the case of D.L.W.

"Ordinaryly all permanent Class III staff Who have rendered a minimum period of 3 years non-fortuitous service in the grade Rs.450-575/AS or a minimum period of 5 years non-fortuitous service in the grade Rs.335-425(AS) and above or Rs.270-435(AS) and above in the case of Accounts Department) should be considered for promotion to Class II. If the General Manager considers that this would not constitute an adequate field of choice, permanent staff who have rendered a minimum 5 years non-fortuitous service in the 250-380/AS and above may be made eligible. In the case of Engineering Departments, the field of choice may be further enlarged by considering permanent staff who are in possession of the Engineering Degree (or the equivalent thereof and have put in at least 3 years service in Class III.

In case a junior employee is called up for selection by virtue of his satisfying the relevant minimum service conditions all his seniors should be held to be automatically eligible irrespective of whether or not they satisfy the relevant minimum service conditions.

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# SIZE OF PANEL

The number of candidates placed on the panel should existing not exceed the number of vacancies together with the number of vacancies anticipated during the course of succeeding 12 months.

# SELECTION PROCEDURE

(i) Marks should be awarded to candidates on the following basis:

		Max. Marks	Qualifying marks
Professional ability -	•	50	. 30
Record of service -	•	25	15
Personality, address, leadership and academic/	-	25	<b>1</b> 5
technical qualifications -		100	60

Professional ability should normally be adjudged through a written test which should form a part of the selection. (In the case of the Medical Department, a practical test should also be held, the marks being divided equally between the written and the practical tests.) The General Manager may, however, waive the written test in the case of isolated posts if he is satisfied that such a test is unnecessary or impracticable or, as in the case of the Accounts Department, where professional ability has already been tested through a comprehensive examination.

The Question papers for the written test should have a practical bias i.e. they should be designed to test the ability of candidates

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to tackle the practical problems they are likely to face rather than their theoretical knowledge.

- ship should be assessed at a viva-voce test, In case a written test is not held for adjudging professional ability, this also should be assessed at the viva-voce through questions with a practical bias.
- Marks for record of service should be given on the basis of Confidential Reports and relevant service records. Integrity of character should receive special consideration.
- The successful candidates should be listed in accordance with their seniority except that those securing 80% marks or more should be placed above the others, being classified outstanding.
- should be put up to the General Manager for approval. If the General Manager does not approve of them, he will record his reasons in writing and order a fresh selection. Once a panel is approved by the General Manager, no amendments should be made without the prior approval of the Board.

## CURRENCY OF PANELS

Panels will be current till the next selection which should ordinarily be held after one year.

SEPARATE PANELS FOR PARTICULAR BRANCHES OF DEPARTMENTS NOT TO BE FRAMED

Separate selections should not be held for particular Branches of a Department. One panel

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should be drawn up for a Department as a whole. If there are any candidates who are considered suitable only for a particular Branch of a Department, they may be recommended for promotion in that particular Branch but their names should be borne on the common panel framed. When such persons become due for promotion, vacancies should be found for them by making suitable adjustments to the extent feasible amongst officers fit to hold posts in more than one Branch.

Please acknowledge.

Sd/-

Joint Director, Establishment(G),
Railway Bord.

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In the Hon'ble Central Administrative Tribunal

Addl. Bench, Allahabad

(Sitting at Lucknow)

C.M.Application No.

of 1986

Union of India through the Director General/RDSO

Applicant

In re:

Writ Petition No.3978 of 1981

O.P.Chawla

Petitioner

Versus

Union of India

Opp. Party

#### Annexure-B3

Government of India Ministry of Railways Research Designs and Standards Organisation

# OFFICERS' POSTING ORDER NO.81 OF 1984

The following promotions, postings and transfers are ordered in the Architectural Directorate of R.D.S.O:

- i) Shri O.P.Chawla, Sr.Arch. Asstt. is promoted to officiate as Asstt.Architect in Class II Scale Rs.650-1200(RS), purely on ack hoc basis and posted at RDSO Arch. Cell, Metro Railway, Calcutta vice Shri S.C.Solankar.
- ii) Shri S.C. Solankar, Asstt. Architect adhoc, is transferred and posted as Asstt. Architect ad hoc at RDSO, Lucknow against an existing vacancy.







2. Shri Chawla should note that his promotion will not entitle him to claim any future adhoc/regular promotion.

3. The charge report of the Officers may be forwarded to Estt-II Section in quadruplicate.

Auth: DG's Orders dt. 19-11-84 in file No.DG/CRP-77/Arch

(Hindi version will follow)

Lucknow 226011 Dated: 01-12-84 File No.DG/CRP-77/Arch (J.J.Hare)
for Director General

## DISTRIBUTION

Addl.Dir./Arch JDF DDE-I Secy. to DG DDE-II DD/Admn. TEN AAO-II Audit Officer SO/E-I SO/E-III SO/E-IV SO/Confdl. Asstt./Arch.Dtc. SO/Rectt. ADE/Tele ASO Estate Supervisor Secy./Officers Association Receptionists I & II

Pass Sec Admn. Sec. Officers concerned Personal files Notice Board

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Copy to the General Manager, Metro Railway, Metro Bhawan, 33 Jawaharlal Nehru Road, Calcutta 700 071

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ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

No. 3778

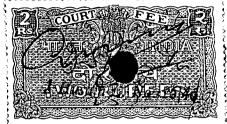
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PNO-3978-91981.

pplication for Inspection

Τo, The Deputy Registrar, High Court of Judicature at Allahabad, (Lucknow Bench) Lucknow.



Please allow inspection of the papers passed below. The application is urgent/ ordinary. The applicant is not a party to the case,

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD Dated the : \_ 14/17/64

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property the the transfer were

Whereas the marginally noted cases has been transferred by Under the provision of the Administrative Tribunal Act 13 of 1985 and registered in this Tribunal as above.

Writ Petition No. 1761/611 of 198 of the Court of 100 life arising out of Order dated \_\_\_\_/ passed by

The Tribunal has fixed date of 16 198 . The hearing of the matter.

If no appearance is made on your behalf by your same one duly authorised to Act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this 

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THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Gandhi Bhawan,Osp.Rosidency

No.CAT/LKO/Jud/CB/253

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The Tribunal has fixed date of 16 2 90 198 . The hearing

If no appearance is made on your behalf by your same one duly authorised to Act and plead on your behalf

the matter will be heard and decided in your absence.

Given under my hand seal of the Tribunal this \_\_day of //

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DEPUTY REGISTRAR

Shri S.C. Salankar, wasking as Assett A.A. c/o Director A.G. T. DSO Mangle Mager Iko



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IN THE CENTRAL A	OMINISTRATIVE TRIBUNAL, ALLAHABAB
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD
Gandhi Bhawan, Oop. Residence
No.CAT/LKO/Jud/CB/ Dated the 14/12/27
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Tribunal Act 13 of 1985 and registered in this Tribunal as above.
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the matter will be heard and decided in your absence.

Given under my hand scal of the Tribunal this

12 day of 72 1989.

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PEPUTY REGISTRAR



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gi. I'I	IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAB  CIRCUIT BENCH, LUCKNOW  Gandhi Bhawan, Opp. Ros:  Lucknow -  No.CAT/LKO/Jud/CB/ 25030  Dated the: 14/12/05	idency
<b>3</b>	T.A.No. of1997(T)	,
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A N. Schen 

From Deputy Registrar (Judicia) · Parketine High Court Lucknow Bench Lucknow The Deputy Registrar Central Administratine Tribunal 23 A, Thornhill Road, Allahahan Dated -- H3 (8t March 1986 Subject: Application for early disposal of Previous application for Dismissing the Work Petition as Infruetrons. I am directed to inform you walabove noted application in writ Petition No. 3978 of 1981 O.P. Chawla Us Union of India and others" has been presented by Pri D. S. Randhawa Senior Central Gord. Standing Counsel before Aade. Registrar of lies Bench on low March, 1986, which is pending. yours failtfully Deputy Registrar

# हाईकोर्ट इलाहाबाद, लखनऊ बेन्च, लखनऊ ( अध्याय १२, नियम १ और ७ )

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मेरें हस्ताक्षर और न्यायालय की मोहर से आज दिनांक जारी किया गया।

सुचना—इस न्यायालय की १६५२ की नियमावली के अध्याय ३७ नियम २ के अधीन प्राप्त तलवाना मिल गया।

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आप दिनांक <sup>े</sup>	तिये प्रार्थना-पत्र दिया है अतः आपको आदेश दिया जाता है कि सम्बद्धि माह सम्
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विदित .	हो कि यदि आप ऊपर तिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोडेट
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सूचना—इस न्यायात्तय की १९५२ की नियमात्रत्तो के अध्याय ३७, नियम २ के आधीन प्राप्त तलवाना मिल गया।

तलवाना पाने वाले क्लर्क के हस्ताचर

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सूर्वना—इस न्यायालय की १९५२ की नियमावली के अध्याय रेक नियम २ के आधीन प्राप्त तलवाना मिल गया। तलवाना पाने वाले क्लर्क के हस्ताचर

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लगावे गये डाक टिकटों का मृत्य ए० सन् क्रीकी किया तिथि

<del>इतोहा</del>बाद/लखनऊ

सूत्रता—इस न्यायात्तय की १९५२ की तियमात्रत्ती के अध्याय ३७, नियम २ के आधीन प्राप्त तलवाना मिल गया। तलवाना पाने वाले कलर्क के हस्ताचर

(LA)

हाई कोर्ट इलाहाबाद, लखनऊ बेन्च लखनऊ ( अध्याय १२, नियम १ और ७) Br= Duun-1901 दीवानी विभाग प्रकीर्णांक ( मुतफरिंक ) प्रार्थना सं । १९ प्रार्थना सं । १९ सन ······ सन् १**९**' To O P Chamlor Hot S.C. Salankar adult faither's rane net known at present working on Asit! HYEN LET SEZECTOR R.D.SC. Kank Mugaz LKC yaurat चूकि ऊपर लिखे प्रार्थी ने इस न्यायालय में उपयुक्त लिखे मुकद्में के सम्बन्ध में ..... ······लिये पार्थना-पत्र <u>दिया</u> है अतः आपूको आदेश दिया नाता है कि आप दिनाक .....को गाह ....सन् १९ ....सन् १९ ....को गा उससे पहले उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न स्वीकार कर लिया जाय उक्त प्रार्थना पत्र की सुनवाई उसके बाद नियमानुसार विज्ञप्ति किसी और दिन होगी। विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अधवा किसी एडघोडेट आ ऐसे व्यक्ति द्वारा जो आपकी स्रोर से कार्य करने के लिए कान्न अधिकृत हों, उपस्थित न होंगे तो उस प्रार्थना-पत्र की सुनवाई और निर्णय आपकी अनुपश्यित में हो जायगा। मेरे हस्ताचर और न्यायालय की मोहर से आज दिनांक सत् १९ ... .. .. ... ... को जारी किया गया। .... के एडबोकेट

सूत्रना—इस न्यायात्तय की १९५२ की विश्वमात्रत्ती के अध्याय ३०, नियम २ के आधीन प्राप्त तलवाना मिल गया। तलवाना पाने वाले क्लर्क के हस्ता इर

डिप्टी₁ रजिस्ट्रार <del>्डलाहाबाद/क्</del>खनऊ हाईकोर्ट इलाहाबाद, लखनऊ बेन्च लखनऊ (अश्याय १२, नियम १और ७)

दीवानी विभाग प्रकीर्गांक (मृतफर्रिक) प्रार्थना-पन्न सं । ......सन १९ ........सन १९ ..... W. P. do 3978 - 4981, \$ \$ \$ TO Shri A.M. SAVANI SN ARCH ASSTT. 40 Principal Rly Staff Callege
MADODARA 3,20001 र्चन्कि उत्पर लिखे प्रार्थी ने इस न्यायलय में उपयुक्त लिखे मुकद्वे के सम्बन्ध में "" """ """ ······ लिये पार्थना-पत्र हिडा है, अतः आपको आदेश दिया जाता है कि ति माह पन१९ on है का उससे पहते उपस्थित होकर कारण बतलायें कि प्रार्थना-पत्र क्यों न म्बीकार कर लिया जाय। उक्त प्रार्थना-पत्र की सुनवाई उसके बाद नियमानुसार विज्ञिन किसी और दिन होगी। विदित हो कि यदि आप ऊपर लिखे दिनांक पर या उससे पहले स्वयं अथवा किसी एडवोबेट या ऐसे कार्य को अपनिकार से कार्य करने के लिए कानून अधिकृत हों, उपश्थित न होंगे हो ें इस्ह श बीमा नहीं NOT INSURE लगाये निष् डाक टिकटों का मूल्य 26 - 4-1982 सन १ शाने बाले का

सूचना—इस न्यायालय की १९५२ की नियमावली के अध्याय ३७, नियम २ के आधीन प्राप्त तसवाना मिल गया।

तलवाना पाने वासे क्लर्क के इस्ताइर

(16)

In the Hon'bl. High Court of Judicature at Allahabad (Lucknow Bench), Lucknow.

# Writ Petition No.3978 of 1981

O.P.Chawla"

.. Petitioner

#### Versus

Union of India and others

.. Opp. Parties

#### INDEX

SI.	Description of paper	Annex.	rage
**		2.0	
1.	brit Petition.		•
s.	Affidavit in support of the Petition.		
· 3.	Letter dated 30.1.1981 .	i	
4.	Relevant extract of the letter dated 4.5.1981	2	•
5.	staff notice dated 8.12.1978	3	
6.	Officers Posting Order No.72	4.	
7.	Representation dated 26.5.1981	S	· .
8.	Board's letter dated 28.3.1980	6	
9.	Posting Order No.101 of 1981.	7	
10.	Application for stay.		• •

In the Hon ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

Petition under Article 226 of the Constitution of India

# Writ Petition No 3978 of 1981

O.P. Chawla, aged about 53 years, son of Sri K.R.Chawla resident of quarter No B-92/1, Manaknagar, Lucknow. Petitioner

### Versus

- 1. The Union of India through the Director General,
  Research Designs and Standards Organisation,
  Manak Nagar, Lucknow.
- 2. Sri A.N. Sovani, adult, father's name not known, at present working as Senior Architectural Assistant, Architectural Directorate, Research Designs and Standards Organisation, Manak Nagar, Lucknow.

  3. Sri P.C. Pasi, son of Sri Thakur Das Pasi at present posted as Assistant Architect, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow care of Director, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow care of Manak Nagar, Lucknow.
  - 4. Sri S.C. Salankar, adult, father's name not known at present working as Assistant Architect, Architectural Directorate, R.D. S.O., Manak Magar, Lucknow, care of the Director, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow.

CUS

This humble petition on behalf of the petitioner above-named most respectfully showeth:-

- 1. That the petitioner was initially appointed as a Traon 11.5.1949 in the Research Designs and Standards
  Organisation( to be hereinafter called the RDSO). The
  petitioner was thereafter with effect 23.1.1963 promoted
  to the post of Senior Architectural Assistant and was
  confirmed on the said post by an Office Order No 28 of 1966
  with retrospective effect from 23.7.1963.
- 2. That a seniority list of Senior Architectural Assistants along with other staff of the Architectural Directorate of the RDSO as on 1.4.1979 was published and circulated. The petitioners name was shown at serial No 1 amongst Senior Architectural Assistants in scale Rs. 700-900 while the name of Sri P.C.Pasi was shown at serial No 4 and that of opposite-party No 2 at serial No 7. The respective biodata in respect of the petitioner and Sri P.C.Pasi and opposite-party No 2 and Shri S.C.Salankar as given in the said seniority list is as follows:-

Name	Date of D Apptt. a in RDSO. A	ate of apptt. s Sr. Arch. ssistant.	Date of confirmation as Sr. Arch. Assistant
Petitioner	11.5.1949	23.1.1963	23.7.1963
P.C.Pasi	17.11.1955		1.11.1975
(Opp-party 3	10.10.1967	10.10.1967	7.6.1976
(opp-part 2) S.C. Salankar 3	3.2.1967	15.12.1969	14.10.1977
(Opp-party	4)		nral Assistant is a

3. That the post of Senior Architectural Assistant is a Group C Class III post in the Architectural Directorate of R.D.S.O.

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- 3. That the Railway Board, Ministry of Railways on a review of the Gazetted Cadres of the Indian Railways decided to restructure Group 'C' cadres and consequently have upgraded Group C (Class III) posts to Group B (Class II) posts on Indian Railways. The said decision was contained in Railway Board's letter No PC III/80/PS/UPG/1 dated 28.3.1989. The sanction of the Ministry of Railways for upgradation of 546 Class III(Group C) posts in the highest supervisory grades of Rs. 940-1030 and Rs. 700-900 was accorded. The the departments concerned after taking into considerations certain broad guidelines laid down in the said letter.
- That the Ministry of Railways, Railway Board, in furtherance of its letter dated 28.3.1980 accorded sanction to 54 Group 'C' (Class III) posts in the highest supervisory scales of Rs. 840-1040, Rs. 650-960 and Rs. 700-900 for being upgraded to Group B(Class II) in scale Rs. 650-1200 and Rs. 840-1200 respectively by means of letter No PC-III/80/PS/ UPG/1 dated 30.1.1981. The said sanction for upgradation of 20 posts in the various Engineering Departments of the R.D.S.O is enumerated in the list enclosed to the Railway Board's letter dated 30.1.1981. In a statement enclosed to the said letter 20 posts in various Engineering departments of the RDSO were sanctioned to be upgraded. In the Civil Engineering Department to which the Architectural Directorate belongs six Class III posts had been sanctioned to be upgraded to Class II, Group B. A true copy of the said letter dated 30.1.1981 is being annexed as Annexure No 1 to this petition.
- 5. That the opposite-party 1 by means of his letter bearing No EI/S/ORG/1(UPG) dated 4.5.1981 had indicated the various wings of the Civil Engineering Department to which each of the said six posts sanctioned for being upgraded in the Civil Engineering Department of the RDSD. One



post was allotted to the Architectural Directorate for a period of one year or till Class II or senior scale posts of Architects are created in the RDSO from some of the railways whichever is earlier. The said one post was required to be identified by the Director, (Arch). A true copy of the relevant extract of the said letter dated 4.5.1981 is being annexed as Annexure No 2 to this petition.

- 6. That prior to the said sanction for upgradation, sanction for upgradation of 10 Group C posts was also accorded by the Ministry of Railways by its letter dated 25.7.1978 and opposite-party No 1 accordingly communicated the distribution of the ten upgraded posts from Group C posts to Group B posts and thereby one Class III post in the Architectural Directorate was allotted for being upgraded by letter No E1/A/ORG/1(Estt)/Technical dated 16.8.1978.
- on behalf of opposite-party no 1 a departmental selection for Class II (Group B) posts in the Architectural Directorate of the R.D.S.O was indicated to be held. The number of existing vacancies for which the panel was required to be drawn up on the basis of the said selection was indicated in the said staff notice as 3 including one reserved for scheduled caste candidates. It was also indicated that the posts for which the selection was being held are temporary work charged posts for railway work.
- 2. That on the basis of the said staff notice a selection was held on August 12 and 13, 1978 followed by a supplementary selection held on 30.11.1978 and 1st December 1978 for temporary work charged posts of Asstt. Architect Class II in the Architectural Directorate of the RDSO. To Class III post which was sanctioned for being upgraded

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to Class II post by opposite-party No 1's letter dated 16.8.1978 was not included and taken into consideration for purposes of the said selection. The result of the said selection was communicated by staff notice dated 8.12.1978 and three persons, viz. Sri P.C.Pasi, opposite-party No 2 and one Sri S.C.Salankar were placed on the panel. The panel was stated to be current for a period of two years from 2.12.1978. A true copy of the said staff notice is being annexed as Annexure no.3 to this petition.

9. That on the basis of the panel Sri P.C. Pasi and opposite-party no 2 were promoted and posted to officiate as Asstt. Architects in Class II (Rs. 650-1200) against the temporary work-charged posts for a period of five months with effect from 13.12.1978 for N.E.R ailway work. The said work was completed and came to an end on 14.5.1979. The sanction for the workcharged posts for which the selection was held and the panel was drawn up also ceased to exist except the work charged posts against which Sri Pasi was promoted sanction for which was after the said date. by means of Officers Posting Order No 72 of 1979 dated 28,5,1979 issued on behalf of opposite-party No 1 the said Sri P.C. Past was posted and promoted as a regular measure against the upgraded post of Asstt. Architect in Class II and opposite party no. 2 was allowed to continue to officiate against the post vacated by the said Sri P.C. Pasi for which the sanction was current till 13.6.1979. A true copy of the said Officers Posting Order No 72 of 1979 is being annexed as Annexura No 4 to this petition.

10. That the petitioner aggrieved by the promotion of persons junior to him against the upgraded class III posts had preferred a representation and indicated therein that the selection in question was confined only to fill up

.....6/



entitled to have been considered on the basis of seniority subject to the rejection of unfit for being promoted to the upgraded Class II posts. The last representation in that behalf was dated 26.5.1981. With a view to place on record the contents of the same, a true copy thereof is being annexed as Annexure No.5 to this petition.

A perusal of the said representation would show that the petitioner therein had indicated, which fact is herein again reiterated, that he is the seniormost Senior Architectural Assistant in the Architectural Directorate having put in about 19 years of service as Senior Arch. Assistant and has been stagnating in the said post for the last 16 years.

11. That the petitioner was granted an interview by the Director General on 12.6.1981 in respect of his grievance about non-consideration for promotion against the upgraded Class II post. The petitioner was in respect of the said grievance informed that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhuasted. The petitioner was further informed that he could not be considered as per his past performance /record. The minutes of the said interview are as follows:-

" Interview with DG on 12.6.1981

### 1. Shri O.P.Chawla. SAA

His grievance has been that being the senior most SAA, he may be considered for promotion against the upgraded post, if necessary after holding a fresh selection. He has been advised that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhausted.



He has further been informed that he could not be considered as per his past performance/records."

It is stated that the panel for class II which was stated to have been formed and operated is no other panel than the one declared by means of staff notice dated 8.12.1978. It is stated that no departmental selection has been held after the declaration of the said panel for class II posts of Asstt. Architects in the Architectural Directorate of RDSO. The life of the said panel also expired on 2.12.1980 and the said panel is no longer current. This fact the petitioner pointed out to opposite-party no. 1 but the same was not noted down in the minutes of the interview.

It is further stated that one Sri L.G. Toye, Director, Architectural Directorate due to malice and ill-will had awarded four adverse character roll entries to the petitioner during the years 1975 to 1978. A criminal proceeding had already been instituted by the petitioner against the said Director for having committed offences under sections 201 and 204, I.P.C. The said criminal proceedings are still pending in the court of Chief Judicial Magistrate, Lucknow though they were instituted as back as 1977. The summons for appearance against the said Sri L.G. Toye were issued in 1978 being an accused in the said complaint case. The Sri L.G. Toye also had taken action for the petitioners compulsory retirement but the opposite-party no 1 withd notice for compulsory retirement issued by the said Sri Toye when the petitioner made a representation ag. the same and pointed out that the action for his comp retirement had been taken by the said Sri Toye sole the basis of a criminal complaint which is pending annual him and which had been instituted by the petition adverse entries were also actuated by the same m /8/



12. That though it is stated in the minutes dated

12.6.1981 that the petitioner "could not be considered as

per his past performance/records", it is stated that in

view of the earlier statement in the said noting that a

fresh selection would be held only if necessary after the

panel for class II already formed and operated is exhausted,

the question of considering the petitioners case for

promotion has not arisen.

13. That the petitioner has reasonable apprehension that in view of the statement in the said minutes which shows that the opposite-party no 1 still considers the panel declared by staff notice dated 8.12.1978 as current, the opposite-party no 2 would be given promotion any day hereafter. Sri P.C.Pasi whose name is at serial no. 1 of the said staff notice has already been wrongly promoted against another upgraded post sanction for which was accorded in August, 1978.

14. That the Railway Board by its letter dated 28.3.1980 had indicated in para 4 thereof that the upgraded posts will be treated as general posts to be thrown open to all eligible staff in the various wings of the department. A true copy of the Railway Board's letter dated 28.3.1980 is being annexed as Annexure no 6 to this petition.

the method of recruitment to certain Group A and Group B posts in the Architectural Directorate of the RDSO in supersession of the RDSO (C lass I and Class II posts)

Recruitment Rules, 1967 in so far as they relate to the post of Assistant Director (Architecture). The said rules are called the Railway Research, Designs and Standards Organisation Architectural Directorate (Group A and B posts) Recruitment Rules, 1977 and they came into

effect on the publication in the Gazette of India on October 1,1977, Part II Section 3(1). The post has been elassified as a selection post and the manner of promotion has been indicated through selection by a selection committee consisting of Additional Director (Arch), RDSO, Director Standards, Civil RDSO and the Deputy Director General, RDSO. The selection is to include viva voce and also ordinarily a written test. All permanent Group C Technical staff of the Architect Department are eligible who are in grade Rs. 550-750 (RS) and in higher group C grades provided they have rendered a minimum of three years of Rs. 550/- either in those grades or in a lower grade.

17. That the petitioner is fully eligible for being considered for selection but for reasons best known to the opposite-party no 1 the selection for the post of Asstt. Architect Class II has not been held since after 1978.

18. That the petitioner in his representations has also demanded that the upgraded post of Asstt. Architect Class II for which sanction was accorded by opposite-party no 1 by his letter dated 4.5.1981 be filled up after holding a selection in accordance with R & P R ules but the said selection is not being held on the wrong notion that the panel drawn up and notified by staff notice dated 8.12.1978 is still current and operative.

19. That inview of the stand taken by opposite-party no 1 at the interview held on 12.6.1981 the petitioner has reasonable apprehension that the post of Asstt. Architect Class II which has been upgraded from Class III and has been ear-marked for Architectural Directorate would be filled up by promoting opposite-party no. 2 on the basis of his being on the panel formed and declared in December, 1978.

(26)

20. That besides the Architectural Directorate, Class III posts have been upgraded to Class II posts in other Directorates of the RDSO also. The upgraded posts in all the other Directorates have been filled up on the basis of seniority subject to the rejection of unfit and no departmental selection has been conducted so far.

20.(a) That by means of annexure 3 a panel of three persons was declared for temporary work-charged posts of Assistant Architects Class II in the Architectural Directorate of the R.D.S.O viz., Sri P.C.Pasi, Sri A.N.Sovani and Sri S.C.Jalankar. The said Sri A.N.Sovani has already been impleaded as opposite -party no. 2.

20.(b) That opposite-party no. 1 by Officers Posting Order No. 101 of 1981 dated 21.8.1981 directed that Sri S.C.Salankar was further allowed to officiate as Assistant Architect beyond 4.7.1981 against the post of Assistant Director/Arch/JS by operating it in class II till the arrangements are made to fill up the said post on regular basis. A true copy of the said Officers Posting Order dated 21.8.1981 is being annexed as Annexure no.7 to this petition.

It is stated that one Sri S.K.Panjratna who was working as Assistant Director Arch/JS. was transferred to the Northern Railway Headquarters Office, New Delhi resulting in a vacancy in the said post. Opposite-party no.1 on the basis of his views expressed on 12.6.1981 referred to in para 10 of the writ petition and on the erroneous assumption that the panel declared by means of annexure 3 to the writ petition was still operative has passed an order for the continuance of the said Sri S.C.Salankar as an Assistant Architect by down-grading the said post.

(CDF)

21. That in the circumstances — detailed above and having no other equally effective and speedy alternative remedy the petitioner seeks to prefer this writ petition and sets forth the following amongst others.

# Grounds:

- (a) Because the panel drawn on the basis of selection held in August 1978 was clearly for filling up three temporary work-charged posts of Asstt. Architects and as such the persons placed on the said panel cannot be given benefit of their having been empanelled after the currency of the said panel lapsed on 2.12.1980.
- (b) Because the stand taken by opposite-party no. 1 as evident from the minutes of the interview dated 12.6.1981 is clearly untenable by reasons of the fact that the panel declared on 8.12.1978 on its own terms lapsed on 2.12.1980 and cannot be treated as extant any longer.
- (c) Because in view of the fact that no selection in accordance with the provisions of the R & P Rules having been held to fill up the upgraded class II posts of Assistant Architect sanctioned and ear-marked by the letter dated 4.5.1981, the same is required to be filled up on the basis of seniority subject to the rejection of unfit and accordingly there is no justification for not considering the petitioners case for promotion against the said post.
- (d) Because opposite-party no.2 cannot be granted promotion against the newly upgraded class II post of Assistant Architect on the basis that the panel in which he was empanelled is still current and operative.

(e) Because the action of the opposite-party no.1 is clearly colourable and malafide exercise of power with a view to harass the petitioner and deprive him of his right to be promoted for the sole reason that he had instituted criminal proceedings against Sri Toye, Director, Architectural Directorate.

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(f) Because there has been a gross violation of the provisions of Articles 14 and 16 of the Constitution of India inasmuch as the opposite-party no.1 has not filled up the upgraded post in the Architectural Directorate on the basis of seniority subject to the rejection of unfit as has been done in the other Birmeters.

Directorates of the RDSO.

wherefore, it is respectfully prayed that this Hon'ble Court be pleased:

(1) to issue a writ of mandamus or a writ, order or direction in the nature of mandamus commanding opposite-party no.1 to refrain him from filling up the upgraded class II post of Assistant Architect in the Architectural Directorate of the RDSO on the basis of the panel declared by staff notice dated 8.12.1978 and issue a further direction to fill the post in the abselection of selection on the principle of seniority subject to the rejection of unfit. This Hon'ble Court be further pleased to fix a time limit for the said purpose.

(11) to issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hon'ble Court may deem just and proper.

Dated Lucknow 6.8.1981 (B.C.Saksena)
Advocate
Counsel for the Petitioner



## In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench), Lucknow

### Affidavit in

Potition under Article 226 of the Constitution of India

Writ Petition No 3978 of 1981

O.P.Chawla

- - Petitioner

Versus

Union of India and others

- Opp-parties

I, O.P.Chawla, aged about 53 years, son of Sri
K.R.Chawla, resident of Quarter No B-92/1, Manak Nagar,
Lucknow, do hereby solemnly take oath and affirm as under:

1. That the deponent is the petitioner in the above
noted writ petition and is fully acquainted with the
facts of the case.

- 2. That contents of paras 1 to 20 (b) of the accompanying petition are true to my own knowledge.
- 3. That annerure 1 to 7 have been compared and are certified to be true copies.

Dated Lucknow 6.8.1981 Deponent

I, the deponent named above do hereby verify that contents of paras 1 to 3 of this affidavit are true to my own knowledge. No part of it is false and nothing material has been concealed; so help me God.

Deponent

Dated Lucknow 6.8.1981

14/



(2)

I identify the deponent who has signed in my presence:

(Clerk to Sri B.C. Saksena Advocate)

Solemnly affirmed before as on at a.m./p.m. by the deponent who is identified by Sri Clerk to Sri

Advocate, High Court, Allahabad. I have satisfied myself by examining the deponent that he understands the contents of the affidavit which has been read out and explained by me.

In the Hon'ble High Court of Judicature at Allahabad, (Lucknow Bench), Lucknow

## Application for interim relief

C.M. Application No

(W) of 1981

Writ Petition No 3978

of 1981.

O.P.C hawla, aged about 53 years, son of Sri K.R.Chawla, resident of quarter No. B-92/1, Manak Nagar, Lucknow.

-- Petitioner applicant

#### Ver sus

- 1. The Union of India through the Director General, Research Designs and Standards Organisation, Manak Nagar, Lucknow.
- 2. Sri A.N. Sovani, adult, fathersname not known at present working as Senior Architectural Assistant Architectural Directorate, Research, Research, Designs and Standards Organisation, Manak Nagar, Lucknow.
- 3. Sfi P.C.Pasi, son of Sri Thakur Das Pasi at present posted as Assistant Architect, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow care of Director, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow.
  4. Sri S.C. Salankar, adult, father's name not known at present working as Assistant Architect, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow, care of the Director, Architectural Directorate, R.D.S.O., Manak Nagar, Lucknow, care of the Manak Nagar, Lucknow.

.... Opp-parties

This application on behalf of the applicant above-named most respectfully showeth:-

That on the basis of the facts stated and grounds raised in the accompanying petition the applicant

(32/

prays that this Hon'ble Court be pleased:

(1) to pass as interim order restraining opposite-party No 1 from promoting opposite-party No 2 to the upgraded Class/post of Assistant Architect in the Architectural Directorate of the RDSO on the basis of the said opposite-party being on the panel circulated by means of staff notice dated 8.12.1978.

(11) to issue an interim mandamus requiring oppositeparty no.1 to consider the petitioners case for promotion
to the said upgraded post on the principle of seniority
subject to the rejection of unfit within a month or such
reasonable time as this Hon'ble Court may in the
circumstances of the case consider just and proper.

(iii) to pass such other order as in the circumstances of the case this Hon'ble Court may deem just and proper.

Dated Lucknow 6.8.1981

(B.C.Saksena)
Advocate
Counsel for the applicant

(33)

# In the Hon'ble High Court of Judicature at Allahabad (Lucknow Bench) Lucknow.

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## Writ Petition No. 3978 of 1981

O.P.Chavla	**	Petitioner	
Versus	,		
Union of India and others		Opp.Parties	
INDEX.			
Si Description of paper	Annex No.	Page	
1. Writ Petition	•	1 - 12	
2. Affidavit in support of the petition.		13 - 14	
3. Letter dated 30.1.1381	1	15 - 16	
4. Relevant extract of the letter dated 4.5.1981.	2	17	
5. Staff notice dated 8.12.1978	3	18	
6. Officers Posting Order No.72 of 1979.	4	19	
7. Representation dated 26.5.1981	5	80	
8. Board's letter dated 28.3.1980	6	21 - 22	
9. Application for stay.			
10. Office Posting Order No.101 of 1981	7	23	
11. Officers' Posting Order No.69 of 1983	1-	24	

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.... Petitioner

In the Hon'ble High Court of Junicature at Allahabad, (Lucknew Bench), Lucknew.

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Petition under article 225 of the Constitution of India.

Writ Petition No.3378 of 1381.
O.P.Chawle, aged about 53 years, son of Sri K.R.Chawle, resident of quarter No.B-32/1, Manak Nagar, Lucknew.

### Vorsus

- 1. The Union of India through the Director General Rosesreh Designs and Standards Organisation, Manak Nagar, Lucknow.
- 2. Sri A.N. Sovani, edult, father's name not known at present working as 'enior Architectural Assistant, irchitectural Directorate, Resourch Designs and Standards Organisation, Marak Yagar, Lucknew.
- 3. Sri P.C.Pasi, son of Ori Thekur Das Pasi at Present posted as Assistant Architect, Architectural Directorate, A.J. J. D., Manak Mager, Lucknow care of Director, Architectural Directorate, PDSO, Manak Nagar, Lucknow.
- 4. Sri S.C. Jalankar, adult, father's name not known at present working as Assistant Architect, Architectural Directorate, A.D. i.O., Manak Magar, Ducknow, care of the Director, Architectural Directorate, ADSO, Manak Magar, Lucknow.

  5. Sri S.Y.H. Jaffery at present working as Assit. Architect, Architectural Directorate, A.D.J.O., Manak Magar, Lucknow.

  6. Jri D.P. Srivastava, at present working as Assit. Architect, Architectural Directorate, R.D.J.O., Manak Magar, Lucknow.



7. Sri Vijay Kumar, at present working as Asstt. Architect, Architectural Directorate, RDSC, Manak Nagar, Lucknow.

.... Opp- Parties.

This humble petition on behalf of the petitioner above named most respectfully showeths.

- 1. That the petitioner was intially appointed as a Trader on 11.5.1949 in the Research Designs and Standards Organisation (to be hereinafter called the RDSO). The petitioner was thereafter with effect 23.1.1963 promoted to the post of Senior Architectural Assistant and was confirmed on the said post by an office order No.28 of 1963 with retrospective effect from 23.7.1363.
- 2. That a seniority list of Senior Architectural Assistands along with other staff of the architectural directorate of RDSO as on 1.4.1879 was published and circulated. The petitioner's name was shown at serial No.1 amongst Senior Architectural Assistands in scale Rs.700-900 while the name of Sri P.C.Pasi was shown at serial No.4 and that of opposite party No.2 at serial No.7. The respective biodata in respect of the petitioner and Sri P.C.Pasi and opposite party No.2 and Sri S.C.Salankar, opposite party No 4 and S/Sri S.Y.H.Jaffery, O.P.Srivastava and Vijay Kumar as given in the said seniority list is as follows:-

Name •	Date of Apptt. in RDSO.	Date of Apptt. as Sr. Arch. Assistant.	Date of confirmation as Sr. Arch. Assistant
Petitioner	11.5.1949	23.1.1963	23.7.1963
P.C.Pasi (Opp-Party 3)	21.5.1957	21.3.1967	1,11,1975
A.W.Sovani (Opp-Party 2)	10.10,1967	10.10.1967	7.6.1976
S.C.Salankar (Opp-Party 4)	3.2.1967	15,12,1969	14.10.1977
S.Y.H.Jaffery (Opp-Party 8)	22,4,1963	10.2.1971	10.10.1979
O.P.Srivestava (Opp-Party 6)	14.12.1965	5.6.1972	•
Vijay Kumar (Opp-Party 7)	29.8.1966	22.10.1982	****3/*

- 3. That the post of Sonier Architectural Assistant is a Group C Class III post in the Architectural Directorate of RDSO
- 3. That the Railway Board, Ministry of Railways on a review of the Gazetted Cadres of the Indian Railways decided to restructure Group 'C' eadres and consequently have upgraded Group C (Class III) posts to Group B (Class II) posts on Indian Railways. The said decision was contained in Railway Board's letter No.PC III/80/P3/UPG/1 dated 28.3.1980. The sanction of the Ministry of Railways for upgradation of 546 Class III (Group C) posts in the highest supervisory grades of Rs.940-1030 and Rs.700-900 was accorded. The upgraded posts were required to be pin-pointed by the departments concerned after taking into consideration, certain bread guidelines laid down in the said letter.
- That the Ministry of Railways, Railway Board, in furtherance of its letter dated 28.3.1980 accorded sanction to 54 Group 'C' (Class III) posts in the highest s pervisory scales of Rs.840-1040, Rs.650-960 and Rs.700-900 for being upgraded to Group B(Class II) in scale Rs.650-1200 and Rs.840-1200 respectively by means of letter No.PC-III/80/P8/ UPG/1 dated 30.1.1981. The said sanction for upgradation of 20 posts in the various Engineering Departments of the RDSO is enumerated in the list enclosed to the Railway Board's letter dated 30.1.1981. In a statement enclosed to the said lettor 20 posts in various Engineering departments of the RD50 were sanctioned to be upgraded. In the Civil Engineering Department to which the Architectural Directorate belongs six Class III posts had been sanctioned to be upgraded to Class II Group B. A true copy of the said letter dated 30.1.1981 is being annexed as Annexure NO.1 to this petition.
- 5. That the opposite -party 1 by means of his letter bearing No. EI/S/ORO/1(UPG) dated 4.5.1981 had indicated the to various wings of the Civil Engineering Department/which



each of the said six posts sanctioned for being upgraded in the Civil Engineering Department of the RDSO. post was allotted to the Architectural Directorate for a period of one year or till Class II or Senior Scale posts of Architect/s are created in the RDSO from some of the railways whichever is earlier. The said one post was required to be identified by the Director (Arch). A true copy of the relevant extract of the said letter dated 4.6.1981 is being annexed as annexure No 2 to this petition. That prior to the said sanction for upgradation, sanction 6. for upgradation of 10 Group C posts was also accorded by the Ministry of Railways by its letter dated 25.7.1978 and opposite-party No 1 accordingly communicated the distribution of ten upgraded posts from Group C posts to Group B posts and thereby one Class III post in the Architectural Directorate was allotted for being upgraded by letter No.EVA/GRG/1(Estt)/Technical dated 16.8.1978.

- 7. That by means of staff notice dated 14.7.1978 issued on behalf of opposite-party no 1 a departmental selection for Class II (Group B) posts in the Architectural Directorate of the RD30 was indicated to be held. The number of existing vacancies for which the panel was required to be drawn up on the basis of the said selection was indicated in the said staff notice as 3 including one reserved for scheduled caste candidates. It was also indicated that the posts for which the selection was being held are temporary work charged posts for ratiway work.
- E. That on the basis of the said staff notice a selection was held on August 12 and 13, 1978 followed by a supplementary selection held on 30.11.1978 and Ist December. 1978 for temporary work charged posts of Asstt. Architects Class II in the Architectural Directorate of the RDSO. The Class III post which was sanctioned for being upgraded.

(3)

to Class II post by opposite-party No 1's letter dated 16.8.1978 was not included and taken into consideration for purposes of the said selection. The result of the said selection was communicated by staff notice dated 8.12.1978 and three persons, viz. Sri P.C.Pasi, opposite-party No 2 and one Sri J.C.Salankar were placed on the panel. The panel was stated to be current for a period of two years from 2.12.1978. A true copy of the said staff notice is being annexed as Annexura No.3 to this petition.

- Э. That on the tasis of the panel Grt P.C. Past and opposite-party no.2 were promoted and posted to officiate as Asstt. Architects in Class II (Hs. 650-1200) against the temporary work-charged posts for a period of five months with offect from 13.12.1878 for N.E. Kailway work. The said work was completed and came to an end on 14.5.1979. The sanction for the workcharged posts for which the selection was held and the panel was drawn up also coased to exist except the work charged posts against which it Pasi was promoted sanction for which was after the said date. However, by means of Officers Posting Order No. 72 of 1879 dated 28.5.1979 issued on behalf of opposite-party To 1 the said Sri P.C. Pasi was posted and promoted as a regular measure against the upgraded post of Asstt. Architect in Class II and opposite-party no.2 was allowed to continue to officiate against the post vacated by the said Sri P.C.Pasi for which the sencetion was current till 19.6.1979. A true copy of the said Officers Posting Order Ho.72 of 1979 is being annoxed as Annexure No 4 to this petition.
- 10. That the petitioner aggrieved by the promotion of persons junior to him against the upgraded class III posts had preferred a representation and indicated therein that the selection in question was confined only to fill up

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entitled to have been considered on the basis of seniority subject to the rejection of unfit for being promoted to the upgraded Class II posts. The last representation in that behalf was dated 26.5.1981. With a view to place on record the contents of the same, a true copy thereof is being annexed as Annexure No.5 to this petition.

A porusal of the said representation would show that the petitioner therein had indicated, which fact is herein again reiterated, that he is the sentor most Sentor Architectural Assistant in the Architectural Directorate having put in about 19 years of service as Sentor Arch. Assistant and had been stagnating in the said post for the last 16 years.

- Director Gemeral on 12.6.1981 in respect of his grievance about non-consideration for promotion against the upgraded Class II post. The petitioner was in respect of the said grievance informed that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhgusted. The petitioner was further informed that he could not be considered as per his past performance/record. The minutes of the said interview are as follows:-
  - " Interview with DG on 12.6,1981
  - 1. Shri O.P. Chawla, SAA

His grievance has been that being the semior most SAA, he may be considered for promotion against the upgraded post, if necessary after holding a fresh selection. He has been advised that a fresh selection will be held only if necessary after the panel for Class II already formed and operated is exhausted.



He has further been informed that he could not be considered as per his past performance/records."

It is stated that the banel for class II which was stated to have been formed and operated is no other panel than the one declared by means of staff notice dated 8.12.1978. It is stated that no departmental selection has been held after the declaration of the said panel for class II posts of Asstt. Architects in the Architectural Directorate of RDSO. The life of the said panel also expired on 2.12.1980 and the said panel is no longer current. This fact the petitioner pointed out to opposite-party no.1 but the same was not noted down in the minutes of the interview.

It is further stated that one Sri L.G. Toye, Director, Architectural Directorate due tomalice and ill-will had awarded four adverse character roll entries to the petitioner during the years 1975 to 1978. A criminal proceeding had already been instituted by the petitioner against the said Director for having committed offences under sections 201 and 204 , T.P.C. The said criminal proceedings are still pending in the court of Chief Judicial Magistrate, Lucknow though they were instituted as back as 1977. The summons for appearance against the said Sri L.G. Toye, were issued in 1978 being an accused in the said complaint case. The said Gri L.J. Toye also had taken action for the petitioners compulsory retirement but the opposite-party no 1 withdrew the notice for compulsory retirement issued by the said Sri Toye when the petitioner made a representation against the same and pointed out that the action for his compulsory retirement had been taken by the said Sri Toye solely on the basis of a crim nal complaint which is pending against him and which had been instituted by the petitioner. annual adverse entries were also actuated by the same malice.

- 12.6.1981 that the petitioner "could not be considered as per his past performance/records", it is stated that in view of the earlier statement in the said noting that a fresh selection would be held only if necessary after the panel for class II already formed and operated is exhausted, the question of considering the petitioners case for promotion has not arisen.
- 13. That the petitioner has reasonable apprehension that in-view of the statement in the said minutes which shows that the opposite-party no 1 still considers the panel declared by staff notice dated 8.12.1978 as current, the opposite-party no 2 would be given promotion any day hereafter. Sri P.C.Pasi whose name is at serial no.1 of the said staff notice has already been wrongly promoted against another upgraded post sanction for which was accorded in August, 1978.
- 14. That the Railway Board by its letter dated 20.3.1980 had indicated in para 4 theroof that the upgraded posts will be treated as general posts to be thrown open to all eligible staff in the various wings of the department. A true copy of the Railway Board's letter dated 28.3.1980 is being annexed as Amerura 6 to this petition.
- the method of recruitment to certain Group A and Group B posts in the Architectural Directorate of the ADSO in supersession of the ADSO (Class I and Class II posts)

  Recruitment Rules, 1967 in so far as they relate to the post of Assistant Director(Architecture). The said rules are called the Railway Research, Designs and Standards Organisation Architectural Directorate(Group A and Group B Posts) Recruitment Rules, 1977 and they came into

errect on the publication in the Gazette of India on October 1,1977, Part II Section 3(1). The post has been classified as a selection post and the manner of promotion has been indicated through selection by a selection committee consisting of Additional Director (Arch), RDSO, Director Standards, Civil RDSO and the Deputy Director General, RDSO. The selection is to include viva voca and also ordinarily a written test. All permanent Group C Technical staff of the Architect Department are eligible who are in grade Rs.630-750(RS) and in higher group C grades provided they have rendered a minium of three years of %.550/- either in those grades or in a lower grade.

17. That the petitioner is fully oligible for being considered for selection but for reasons best known to the opposite party no.1 the selection for the post of Asett. Architect Class II has not been held since after 1978.

18. That the petitioner is his representations has also demanded that the upgraded post of Asatt. Architect Class II for which sanction was accorded by opposite party no.1 by his letter dated 4.5.1981 be filled up after holding a selection in accodance with R & P Rules but the said selection is not being held on the wrong notion that the panel drawn up and notified by staff notice dated 8.12.1978 is still current and operative.

at the interview held on 12.6.1981 the petitioner had reasonable apprehension that the post of Asstt. Architect Class II which has been upgraded from Class III and has been earmarked for Architectural Directorate would be filled up by promoting opposite party no.2 on the basis of his being on the panel formed and declared in December, 1978.

e, Class III

20. That besides the Architectural Directorate, Class III posts have been upgraded to Class II posts in other Directorates of the RDSO also. The upgraded posts in all the other Directorates have been filled up on the basis of seniority subject to the rejection of unfit and no departmental selection has been conducted so far.

20(a) That by means of annexure 3 a panel of three persons was declared for temporary work-charged posts of Assistant Architects Class II in the Architectural Directorate of the RDSO viz., Sri P.C.Fasi, Sri A.R.Sovani and Sri J.C.Salanker. The said Sri A.R.Sovani has already been impleaded as opposite party No.2.

No.101 of 1981 dated 21.8.1981 directed that Sri '.C.Salankar was further allowed to officiate as Assistant Architect beyond 4.7.1981 against the post of Assistant Director/Arch/JS by operating it in class II till the arrangements are made to fill up the said post on regular basis. A true copy of the said Officers Posting Order dated 21.8.1981 is being annexed as Annexure Yo.7 to this petition.

As Assistant Director Arch/JJ. was transferred to the Northern Hailway Headquarters Office. New Delhi resulting in a vacancy in the said post. Opposite-party no.1 on the basis of his views expressed on 12.6.1981 referred to in para 10 of the writ petition and on the erroneous assumption that the panel declared by means of annexure 3 to the writ petition was still operative has passed an order for the continuance of the said Sri S.C.Salankar as an Assistant Architect by down-grading the said post.

20(c) That opposite-party no.1 has further promoted three more persons who are much junior to the petitioner wide Officers Posting Order No.69 of 1983 dated 7.6.1983 is annexed as annexure 1(A) to this petition.



20(d) That it is reliably understood that opposite party no. I is likely to make further promotion of the persons junior to the petitioner.

21. That in the circumstances detailed above and having no other equally effective and speedy alternative ready the potitioner seeks to prefer this writ potition and sets forth the following amonst others.

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- in August 1972 was elearly for filling up three temporary work-charged posts of Asstt. Architects and as such the persons placed on the said panel cannot be given benefit of their having been empanelled after the currency of the said panel lapsed on 2.12.1980.
- (b) Recause the stand taken by opposite-party no.1 as evident from the minutes of the interview dated 12.5.1981 to clearly untenable by reasons of the fact that the panel declared on 8.12.1978 on its own terms lapsed on 2.12.1980 and cannot be treated as extent any longer.
  - ecordance with the provisions of the R & P Rules having been held to fill up the upgraded class II posts of Assistant Architect sanctioned and ear-marked by the letter dated 4.5.1981, the same is required to be filled up on the basis of seniority subject to the rejection of unfit and accordingly there is no justification for not considering the petitioners case for promotion against the said post.
  - (d) Because opposite-party no.2 cannot be granted promotion against the newly upgraded class II post of Assistant Architect on the basis that the panel in which he was empanelled is still current and operative.
  - (e) Because the action of the opposite-party no.1 is clearly colourable and malafide exercise of power with a view to heraes the petitioner and deprive him of his



right to be promoted for the sole reason that he had instituted criminal proceedings against Sri Toye, Director, Architectural Directorate.

(f) Because there has been a gross violation of the provisions of Articles 14 and 16 of the Constitution of India in as much as the opposite-party no.1 has not filled up the upgraded post in the Architectural Directorate on the basis of seniority subject to the rejection of unfit as has been done in the other Directorate of the RDSO.

WHEREFORE, it is respectfully prayed that this Hon'ble Court be pleased:-

- direction in the nature of mandamus or a writ, order or direction in the nature of mandamus commanding opposite-party no.1 to refrain him from filling up the upgraded class II posts of Assistant Architect in the Irchitectural Directorate of the RDSO on the basis of the panel declared by staff notice dated 8.12.1978 and issue a further direction to fill the post in the Court be further pleased to fix a time limit for the said purpose.
- (11) to issue such other writ, direction or order, including an order as to costs which in the circumstances of the case this Hon'ble Court may deem just and proper.
- (iii) That through a suitable writ or direction the Hon'ble Court be pleased to restrain opposite-party no.1 from making promotion of the porsons junior to petitioner during the pendency of the writ petition.

(b.C.Saksena)
Advocate
Counsel for the Petitioner

Dated Lucknow